

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 622 OF 2022**

IN THE MATTER OF:

ANIRUDA PANWAR

....APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE
CHANGE & ORS

....RESPONDENTS

INDEX

S.No.	Particulars	Pg. No.
1.	Reply on behalf of Respondent Nos. 7 and 8 along with Affidavit	1-24
2.	<u>ANNEXURE R-7/1 [Colly]</u> Copies of Application Forms dated 13.08.2021, submitted by the Answering Respondents to UPSIDA	25-30
3.	<u>ANNEXURE R-7/2 [Colly]</u> Copies of Allotment Letters dated 15.09.2021, in respect of Plot Nos. E-25 and E-26, situated in Babrala Industrial Area	31-38
4.	<u>ANNEXURE R-7/3</u> Copy of the relevant part of the Land Development and Building Regulations, 2018 of UPSIDA	39-44
5.	<u>ANNEXURE R-7/4</u> Copy of the Consent to Establish dated 26.04.2022, granted by the UPPCB in favor of Respondent No. 7	45-47

6.	<u>ANNEXURE R-7/5</u> Copy of the Environmental Clearance dated 13.07.2022, granted by SEIAA in favor of Respondent No. 7	48-55
7.	<u>ANNEXURE R-7/6</u> Copy of letter dated 15.07.2022, addressed by Respondent No. 7 to UPSIDA	56
8.	<u>ANNEXURE R-7/7</u> Copy of letter dated 13.09.2022, addressed by UPSIDA to Respondent No. 7	57
9.	<u>ANNEXURE R-7/8 [Colly]</u> Copies of Online Application Form for Change of Project, submitted by Respondent No. 7 to UPSIDA on 15.09.2022	58-63
10.	<u>ANNEXURE R-7/9 [Colly]</u> Copies of Approvals issued by UPSIDA to the Respondent No. 7 for change of project	64-65
11.	<u>ANNEXURE R-7/10</u> Copy of Order dated 20.09.2021, issued by the Ministry of Environment, Forest and Climate Change under Section 5 of the Environment (Protection) Act, 1986	66-67
12.	<u>ANNEXURE R-7/11</u> Copy of Office Memorandum dated 01.04.2022, issued by the Ministry of Environment, Forest and Climate Change	68
13.	<u>ANNEXURE R-7/12</u>	69-70

	Copy of Gap-Analysis report dated 03.06.2022, submitted by UPPCB to SEIAA, Uttar Pradesh	
14.	<u>ANNEXURE R-7/13</u> Copy of Certificate of Registration dated 22.08.2022, issued by the Uttar Pradesh Ground Water Department in favor of Respondent No. 7	71-72
15.	<u>ANNEXURE R-7/14</u> Copy of NOC dated 22.08.2022, issued by the Uttar Pradesh Ground Water Department in favor of Respondent No. 7	73-74
16.	Vakalatnama	75

FILED BY:

Utkarsh Sharma

[UTKARSH SHARMA]

Counsel for Respondent Nos. 7 and 8

139, Setalvad Block,

Supreme Court, New Delhi-110001

Mob:+91-9312061203

E-mail: utkarsh.sharma7@gmail.com

Dated: 08.10.2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 622 OF 2022**

IN THE MATTER OF:

ANIRUDA PANWAR

....APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE
CHANGE & ORS

....RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NOS. 7 AND 8
ALONGWITH AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That the present Reply is being filed on behalf of M/s Punahchakran Private Limited, which has been impleaded as Respondent No. 7 in the present Original Application, through its Director Mr. Rajesh Kumar, who has also been separately impleaded as Respondent No. 8, in compliance of order dated 02.09.2022 passed by this Hon'ble Tribunal in the present Original Application.
2. That by way of the present Application, apart from making a request for inspection of documents and formation of an expert committee, the Applicant has prayed for cancellation of the Consent to Establish [CTE] dated 26.04.2022, which has been issued by the Uttar Pradesh Pollution Control

Board [UPPCB] [Respondent No. 5] in favor of the Answering Respondents, as well as the revocation of the Environmental Clearance dated 13.07.2022, issued in respect of the Common Bio-Medical Waste Treatment Facility [CBWTF] being set up by the Answering Respondents.

3. That at the outset, the Answering Respondents crave the liberty of this Hon'ble Tribunal to raise some preliminary objections regarding the maintainability of the present Original Application and also state the relevant facts leading to the allotment of land by the Uttar Pradesh State Industrial Development Authority [UPSIDA], impleaded as Respondent No. 6, in favor of the Answering Respondents, to enable the Answering Respondents to commence their industrial operations, and the subsequent grant of the CTE and the EC for the CBWTF, being set up by the Answering Respondents, which shall amply demonstrate that the present Application is nothing but a complete abuse of the legal process and has been deliberately filed in a manner so as to mislead and prejudice this Hon'ble Tribunal.

PRELIMINARY OBJECTIONS

4. That the narration of the relevant facts pertaining to the present matter will also make it evident that no question, leave alone a substantial question, pertaining to the protection and preservation of environment, has been

raised in the present Original Application and the said Application is only an attempt to derail the establishment of a project of great public importance for some ulterior motive, best known to the Applicant. It is also apposite to mention that the Applicant is not even a resident of District Sambhal, where the project of the Answering Respondents is being established, but resides in District Baghpat, which is far away from the project site of the Answering Respondents. Hence, there is no question of the Applicant being adversely affected in any manner by the establishment of the project of the Answering Respondents. Further, the locus of the Applicant in filing the present Original Application or the manner in which the Applicant is aggrieved by the establishment of the project of the Answering Respondents has also not been disclosed in the Original Application and the Original Application deserves to be dismissed on this ground alone.

5. That the Applicant, in contravention of the practice directions issued by this Hon'ble Tribunal, has also not submitted a representation, highlighting his concerns, to the concerned authorities before approaching this Hon'ble Tribunal and this Application deserves to be dismissed on this ground as well. If such a representation would have been submitted by the Applicant to the concerned authorities before filing the present Application, then the Applicant would have received a satisfactory response as to

how both the allotment of the industrial plots to the Answering Respondents as well as the grant of various permissions and consents, in respect of the CBWTF of the Answering Respondents, has been done strictly in accordance with law and there has been no contravention of any law or norm in the entire process. The same would have also resulted in saving invaluable judicial time of this Hon'ble Tribunal.

6. That it is also relevant to point out that one of the prayers sought by the Applicant is cancellation/revocation of the Environmental Clearance dated 13.07.2022 [uploaded on the same date on the website of the State Environment Impact Assessment Authority (SEIAA)] granted in favor of Respondent No. 7 for establishment of the CBWTF. It is respectfully submitted that under the provisions of the National Green Tribunal Act, 2010, an Environmental Clearance can only be challenged by way of an Appeal under Section 16 (h) of the Act, which has to be filed within a period of 30 days from the grant of the Environmental Clearance, which period can be extended by another sixty days only if sufficient cause is shown to this Hon'ble Tribunal for not having filed it within the original period of limitation. In the present case, the Original Application has been filed by the Applicant on 17.08.2022, which is beyond the period of limitation for filing an Appeal prescribed under Section 16 (h) and thus an attempt has been made

by the Applicant to bypass the hurdle of limitation in challenging the Environmental Clearance by cloaking the challenge in the garb of an Original Application rather than an Appeal, which is not permissible. The Original Application deserves to be dismissed at the outset on this ground as well.

7. That another prayer sought by the Applicant is cancellation/revocation of the Consent to Establish dated 26.04.2022, granted to Respondent No. 7 by the UPPCB. It is submitted that the CTE is granted by UPPCB under the relevant provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, which also provide for the establishment of an Appellate Authority, before which the grant of such a Consent can be challenged within 30 days of its grant. The Applicant has neither filed any such Appeal before the Appellate Authority nor has he furnished any explanation in the Original Application for not doing so. The order of the Appellate Authority is subject to challenge before this Hon'ble Tribunal under Sections 16 (a) and 16 (f) and hence the Applicant should be precluded from approaching this Hon'ble Tribunal directly and depriving this Hon'ble Tribunal from the benefit of the order passed by the Appellate Authority. Moreover, the Applicant has approached this Hon'ble Tribunal almost four months after the grant of CTE to Respondent No. 7 without furnishing

any reason for the delay in doing so and the Original Application deserves to be dismissed on this ground alone.

PRELIMINARY SUBMISSIONS

8. That subsequent to two Application Forms submitted by Respondent No. 7 to UPSIDA on 13.08.2021, for allotment of industrial plots, Allotment Letters dated 15.09.2021 were issued by UPSIDA to Respondent No. 7, allotting Plot Nos. E-25 and E-26, situated in the Babrala Industrial Zone, to Respondent No. 7. It is pertinent to mention that earlier, Application Form dated 06.07.2021 had been submitted by Respondent No. 7 to UPSIDA but no allotment took place against the same. However, without verifying the full facts, it is this Application Form which has been annexed by the Applicant as a part of the Original Application.

True copies of Application Forms dated 13.08.2021, submitted by the Answering Respondents to UPSIDA, are annexed and marked as **Annexure R-7/1 (Colly)**.

True copies of Allotment Letters dated 15.09.2021, in respect of Plot Nos. E-25 and E-26, situated in Babrala Industrial Area, are annexed and marked as **Annexure R-7/2 (Colly)**.

9. That a perusal of the Application Form dated 13.08.2021 clearly reveals that at the time of initially applying for the allotment of the industrial plot, the Answering Respondents

proposed to set up a unit of Fabrication of Industrial Equipment, which is a Green category industry and the same was also indicated in the Application Form as well. The fact of setting up of a unit for Fabrication of Industrial Equipment was also mentioned in the Allotment Letters issued in favor of Respondent No. 7. However, in a clear case of doctoring of documents, in order to create prejudice in the mind of this Hon'ble Tribunal, the Allotment Letter annexed by the Applicant as 'Annexure-B' to the present Application omits the words 'Fabrication of Industrial Equipment (ETP/STP/WTP/C)' mentioned in the original document. It is respectfully submitted that the said fact needs to be viewed seriously by this Hon'ble Tribunal and the strictest possible action for the same needs to be taken against the Applicant.

10. That the Applicant has further misinterpreted the mention of the word 'Green' in the Application Form by Respondent No. 7 to somehow mean and connote that the entire Babrala Industrial Zone was carved out and developed for establishment of industries belonging to the Green category only, which is far removed from the actual truth and only depicts the woeful lack of understanding on the part of the Applicant regarding the manner in which the Industrial Zones are carved out. The Applicant should be put to strict proof and asked to produce the relevant documents to substantiate its submission of the Babrala

Industrial Zone being carved out only for Green category industries and it being a Green Zone.

11. That the fact of the matter is that the Babrala Industrial Zone, like other Industrial Zones all over the State of Uttar Pradesh, was carved out to provide an impetus to industrial development and the Land Development and Building Regulations, 2018 of UPSIDA clearly state that Industrial Zones shall be for the purpose of establishment of Industries of various types and of various scale of operations, with the Industries being categorized as M0 [Industrial General/Mixed/Existing], M1 [Polluting], M2 [Non-polluting, M3 [Service Industries], M4 [Flatted Industries] and M5 [Household Industries], depending on the nature of operations of the particular industry. Hence, the Babrala Industrial Zone, like any other Industrial Zone, caters to all types of industries [ranging from categories M0 to M5 and covering all Industries falling in the Green, Orange and Red categories, which are adopted for environmental classification], and the said fact shall be evident from the following chart, giving the list of some Industries [including their categorization] falling in the Babrala Industrial Zone:

Name of Industry [with Plot No. and Address]	Nature of Industry	Category
1. Bestbrew Alcobev Private Limited, UPSIDA Industrial Area Babrala,	Distillery Unit	Red

Sambhal, U.P. [Plot No. A-1]		
2. King Solutions Private Limited, UPSIDA Industrial Area Babrala, Sambhal, U.P. [Plot No. E-12]	E-Waste Recycler	Red
3. Prakash Battery Udyog, UPSIDA Industrial Area Babrala, Sambhal, U.P. [Plot No. E-14]	Battery Manufacturing Unit	Red
4. Yara Fertilisers India Private Limited, UPSIDA Industrial Area Babrala, Sambhal, U.P.	Fertilizer Unit	Red
5. Jeevertika Green Vertires Private Limited, UPSIDA Industrial Area Babrala, Sambhal, U.P. [Plot Nos. A-2 and B-5]	Mega Food Park and Sugar & Milk Unit	Red
6. Best Crop Science Private Limited, UPSIDA Industrial Area Babrala, Sambhal, U.P. [Plot No. C-3]	Pesticides/Insecticide Unit	Red
7. Gautam Automobiles, UPSIDA Industrial Area Babrala, Sambhal, U.P. [Plot Nos. D-7, D-8 & D-9]	Petrol Pump Unit	Orange
8. AOV Exports Private Limited, UPSIDA Industrial Area Babrala, Sambhal, U.P. [Plot Nos. C-4 to C-7]	Food Processing Unit	Orange
9. Arman Machinery & Engineering Private	Automobile Parts Unit	Orange

Limited, UPSIDA Industrial Area Babrala, Sambhal, U.P. [Plot No. C-1]		
10. Neeraj Kumar, UPSIDA Industrial Area Babrala, Sambhal, U.P. [Plot No. E-5]	Wooden Furniture	Green

A true copy of the relevant part of the Land Development and Building Regulations, 2018 of UPSIDA is annexed and marked as **Annexure R-7/3**.

12. That the Applicant, having gone to great lengths to secure the various documents in relation to the allotment of the Industrial Plots in favor of the Answering Respondents, and thus being fully aware of the various types of Industries present in the Babrala Industrial Zone, has deliberately concealed the same from this Hon'ble Tribunal and intentionally misrepresented that the Babrala Industrial Zone is only for Green category Industries, in order to mislead this Hon'ble Tribunal and cause prejudice in its mind against the Answering Respondents.
13. That further, it is well known that change in the project being set up on an industrial plot, in alignment with the changed commercial considerations, is a very common practice and is adopted very frequently all over the country. In line with the same, when the Answering Respondents realized that development of a CBWTF is the need of the

hour during the ongoing Covid-19 pandemic, when huge quantities of biomedical waste are being generated and which pose a serious health risk to the public, if left untreated, the Answering Respondents decided to set up a CBWTF at its industrial plots and applied for requisite permissions for the same. The benefits of setting up a CBWTF in an Industrial Zone are manifold, including the fact that the Treatment Facility shall be conforming to all the siting criteria prescribed by the Central Pollution Control Board [CPCB] and shall be away from any habitation.

14. That when Respondent No. 7 informed UPSIDA of its intention to use the allotted industrial plots for the purpose of establishment of a CBWTF, they were informed that Respondent No. 7 should first get the requisite permissions from the UPPCB and the Environmental Clearance from SEIAA in relation to the same and then apply for a change in the intended use of the industrial plot to UPSIDA. Acting on the said direction, Respondent No. 7 applied for the grant of Environmental Clearance before SEIAA, Uttar Pradesh and for the grant of the Consent to Establish before UPPCB.
15. That after processing of the Applications submitted by Respondent No. 7 in accordance with law, the Consent to Establish [CTE] was granted in its favor on 26.04.2022,

with the Environmental Clearance being granted on 13.07.2022. Immediately after the grant of the Environmental Clearance, Respondent No. 7 addressed a letter to UPSIDA on 15.07.2022, requesting it to accord its consent for the change in the nature and category of the Industry being proposed to be set up by Respondent No. 7 on its Industrial Plots.

A true copy of the Consent to Establish dated 26.04.2022, granted by the UPPCB in favor of Respondent No. 7, is annexed and marked as **Annexure R-7/4.**

A true copy of the Environmental Clearance dated 13.07.2022, granted by SEIAA in favor of Respondent No. 7, is annexed and marked as **Annexure R-7/5.**

A true copy of letter dated 15.07.2022, addressed by Respondent No. 7 to UPSIDA, is annexed and marked as **Annexure R-7/6.**

16. That in response, a letter dated 13.09.2022 was addressed by the UPSIDA to Respondent No. 7 that an application for change of project may be submitted by Respondent No. 7 online on the Single Window Portal of UPSIDA. The Respondent No.7 acted immediately on the said direction and submitted online application forms for change of project on the Single Window Portal of UPSIDA on 15.09.2022. The Applications submitted by Respondent No.

7 were processed by UPSIDA in accordance with law and the approval for change of project for Plot Nos. E-25 and E-26 was accorded by UPSIDA to Respondent No. 7, with the nature of the project being categorically mentioned as 'Bio Medical Waste Treatment Plant', on 19.09.2022. It is relevant to mention that in the Application Form for Change of Project, submitted by Respondent No. 7 to UPSIDA, it was clearly indicated that a CBWTF is proposed to be set up on the industrial plots and the category of the project shall be red, with some emissions taking place from the plant. It is after consideration of all relevant aspects that the approval for change of project was granted to Respondent No. 7 by UPSIDA.

A true copy of letter dated 13.09.2022, addressed by UPSIDA to Respondent No. 7, is annexed and marked as **Annexure R-7/7.**

True copies of Online Application Form for Change of Project, submitted by Respondent No. 7 to UPSIDA on 15.09.2022, are annexed and marked as **Annexure R-7/8 (Colly).**

True copies of Approvals issued by UPSIDA to the Respondent No. 7 for change of project, are annexed and marked as **Annexure R-7/9 (Colly).**

17. That the Applicant has also stressed on the aspect of alleged violation of guidelines dated 20.09.2021 and 01.04.2022, issued under Section 5 of the Environment (Protection) Act, 1986 by the Ministry of Environment, Forest and Climate Change. It is respectfully submitted that the following averments will make it abundantly clear that there has been absolutely no violation of any guideline either by the Respondent No. 7 or by the concerned authorities in the instant case.
18. That vide Order dated 20.09.2021 issued by MoEF&CC under Section 5 of the Environment (Protection) Act, 1986, twin fold directions were issued by MoEF&CC to all State Pollution Control Boards. Firstly, it was directed that the concerned Pollution Control Board shall ascertain the applicability of the EIA Notification at the time of grant/renewal of CTE and stipulate appropriate condition for obtaining Environmental Clearance, if applicable, before construction/commencement of project/activity. Secondly, it was directed to ensure that the project proponent possesses a valid prior Environmental Clearance in terms of the extant EIA Notification, if applicable, at the time of grant/renewal of Consent to Operate (CTO) and no CTO shall be granted or renewed unless Environmental Clearance, if applicable, has been obtained.

A true copy of Order dated 20.09.2021, issued by the Ministry of Environment, Forest and Climate Change under Section 5 of the Environment (Protection) Act, 1986, is annexed and marked as **Annexure R-7/10**.

19. That it is submitted that both the above directions have been followed to the letter in the case of Respondent No. 7. At the time of grant of CTE by the UPPCB, the requirement of grant of Environmental Clearance was duly assessed and ascertained by UPPCB and it was clearly stipulated in Clause (2) of the Specific Conditions of the CTE dated 26.04.2022, granted by UPPCB in favor of Respondent No. 7, that 'no construction shall be done at the proposed site without obtaining prior Environmental Clearance from SEIAA, Uttar Pradesh'. Further, it was also stated in Clause (13) of the Specific Conditions that 'unit shall operate only after obtaining prior Consent to Operate and authorization from UPPCB'.
20. That vide Office Memorandum dated 01.04.2022, issued by MoEF&CC in respect of compliance with the Bio Medical Waste Management Rules, 2016 and guidelines, issued by CPCB with regard to grant of Environmental Clearance for CBWTF, it was stipulated that the provisions of the Bio Medical Waste Management Rules, 2016 and guidelines issued by CPCB may be strictly followed while granting Environmental Clearance to CBWTF's. It was categorically

highlighted that Gap-Analysis, as mandated to be carried out under the CPCB Guidelines, may positively be done in respect of new projects. It is respectfully submitted that the CBWTF project of Respondent No. 7 is one of the very first projects in the State of Uttar Pradesh in which Gap-Analysis was carried out by the authorities. Pursuant to letter dated 28.05.2022 written by SEIAA, Uttar Pradesh to UPPCB, Gap-Analysis was carried out by UPPCB and a report regarding the same was furnished to SEIAA, Uttar Pradesh by UPPCB on 03.06.2022. It was only after consideration of all relevant aspects and after following the relevant provisions contained in the Bio Medical Waste Management Rules, 2016 and guidelines issued by CPCB, including the provision pertaining to Gap-Analysis, that SEIAA, Uttar Pradesh deemed it fit to grant Environmental Clearance to Respondent No. 7 on 13.07.2022.

A true copy of Office Memorandum dated 01.04.2022, issued by the Ministry of Environment, Forest and Climate Change, is annexed and marked as **Annexure R-7/11.**

A true copy of Gap-Analysis report dated 03.06.2022, submitted by UPPCB to SEIAA, Uttar Pradesh, is annexed and marked as **Annexure R-7/12.**

21. That the Applicant, in a blatant attempt to prejudice the mind of this Hon'ble Tribunal, has deliberately misrepresented, in Paragraph 2 of the Original Application,

that Order dated 20.09.2021 mandates that no CTO/CTE shall be granted or renewed unless Environmental Clearance, as applicable, has been obtained and that UPPCB has acted in contravention of the order/directions of MoEF&CC by issuing the CTE without ascertaining the applicability of prior Environmental Clearance [Para 6 of the Original Application].

22. That the legal requirement, as explained above, is that no CTO shall be granted before grant of prior Environmental Clearance and that at the time of grant of CTE, all that is required to be done is the ascertainment of the applicability of the EIA Notification and stipulation of appropriate condition that Environmental Clearance, if applicable, shall be obtained prior to construction/commencement of project/activity. Both the said requirements, as indicated in the preceding paragraphs, were duly fulfilled in the present case and it is submitted that till date, no construction related to the project has been done by Respondent No. 7 at the project site and the stage for obtaining a CTO has not even been reached as Respondent No. 7, as a responsible corporate entity, even after the grant of the Environmental Clearance, wanted to start the construction only after having obtained approval for change of project from UPSIDA, which was done only on 19.09.2022. Thereafter, when Respondent No. 7 wanted to start the construction activity, it was informed that an

order dated 02.09.2022 has been passed by this Hon'ble Tribunal in the present Original Application, restraining the Respondent No. 7 from taking any further steps for establishment/operation of the CBWTF.

23. That it is also pertinent to mention that Respondent No. 7 has also got the Certificate of Registration and the No Objection Certificate [Valid from 22.08.2022 to 21.08.2027] issued from the Uttar Pradesh Ground Water Department, in respect of the industrial plots in question.

A true copy of Certificate of Registration dated 22.08.2022, issued by the Uttar Pradesh Ground Water Department in favor of Respondent No. 7, is annexed and marked as **Annexure R-7/13.**

A true copy of the NOC dated 22.08.2022, issued by the Uttar Pradesh Ground Water Department in favor of Respondent No. 7, is annexed and marked as **Annexure R-7/14.**

24. That it is evident from the above submissions that all clearances and permission in favor of the CBWTF have been given in accordance with the legal and regulatory provisions and there has been no contravention or violation of any direction/guideline/legal provision. It is apposite to mention that even though the manner of allotment of an industrial plot to Respondent No. 7 or the change in the

project, proposed to be established on the same, is not within the jurisdictional purview of this Hon'ble Tribunal, even then, as is evident from the above submissions, all necessary procedures and safeguards have been followed in the case of Respondent No. 7.

25. That Clause 18 of the Allotment Letters dated 15.09.2021, reliance on which has been placed by the Applicant, is with regard to causing atmospheric pollution and the same has to be read in conjunction with Clause 24, directing the project proponent to obtain No Objection Certificate and necessary permissions from UPPCB. It is humbly submitted that pollution has to be understood and determined in terms of the prescribed standards and it is categorically stated that no pollution is going to be caused by the operation of the CBWTF of Respondent No. 7 and all emissions are going to be within the norms prescribed by the regulatory authorities, with the same being ensured through regular monitoring by UPPCB.

26. That Clause 18 of the Allotment Letters does not place any prohibition on emissions or discharge but seeks to ensure that no pollution is caused due to such emission or discharge. It has also been made clear by UPPCB, in the CTE issued to Respondent No. 7, that all applicable provisions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of

Pollution) Act, 1981 need to be strictly complied with and Respondent No. 7 undertakes to do so. It is also apposite to highlight that as indicated above, industries falling in all categories are operating in the Babrala Industrial Zone and emissions take place from such industries as well, with the only stipulation being that such emissions should be within the prescribed norms and hence should not be causing atmospheric pollution.

27. That the Applicant, by misrepresenting facts and making misleading submissions before this Hon'ble Tribunal, has succeeded in getting a restraining order, qua the establishment of the CBWTF, from this Hon'ble Tribunal, which is not only causing heavy losses to Respondent No. 7, but is also detrimental to public interest. The said order dated 02.09.2022 was passed ex-parte without hearing Respondent No. 7 and has caused grave prejudice to Respondent No. 7.

28. That it is respectfully submitted that the project being established by Respondent No. 7 in District Sambhal, Uttar Pradesh, is a project of great environmental and public importance. It is well known that biomedical waste has a serious adverse impact on water, soil, air quality, human health and the environment as a whole. A CBWTF, by treating the biomedical waste in a scientific manner, seeks to minimize and virtually negate the damage caused to the

environment and public health by biomedical waste, apart from creating employment opportunities for the local populace. In light of the increasing amounts of biomedical waste being generated in the country, especially after the onset of the prevailing Covid-19 pandemic, there have been several calls for establishment of CBWTF in the country on an extremely urgent basis and it is in furtherance of the intention to alleviate the harmful effects of the bio-medical waste that Respondent No. 7 decided to establish a CBWTF in District Sambhal.

29. That it is respectfully submitted that the CBWTF being set by Respondent No. 7 shall be equipped with all the state-of-the-art machinery and best possible pollution abating equipment and technology. It shall be capable of ensuring that minimal impact is caused to the environment as a result of the operation of the plant and the emissions generated from the plant are going to be well within the prescribed norms. The CBWTF of Respondent No. 7 shall also be a Zero Liquid Discharge (ZLD) unit.
30. That it is again reiterated that the CBWTF is being set up by Respondent No. 7 on a site, where the establishment of such a project is not prohibited by law, and as evident from the Gap-Analysis report, the project shall cater to the existing shortfall between the rate of generation of biomedical waste and its treatment.

31. That in response to the contentions raised in the paras of the Application and the Grounds of the Application, it is submitted that those contentions have already been answered above. Each and every allegation/contention/submission made by the Applicant in the paras of the Application and the Grounds of the Application, not specifically admitted in the preceding paras by the Answering Respondents, may be deemed to have been specifically denied. For the sake of brevity, the answering Respondents are not providing a para-wise response or a detailed response to the Grounds as the above submissions on behalf of the Answering Respondents cover the issues raised by the Applicant. However, if required and deemed necessary, the Answering Respondents crave leave to file a detailed para-wise Reply in the present Application.

32. That in the light of the above facts and circumstances, it is most humbly prayed that this Hon'ble Tribunal may kindly be pleased to vacate its order dated 02.09.2022 and dismiss the present Application with exemplary costs.

FILED BY:

Utkarsh Sharma

[UTKARSH SHARMA]

Counsel for Respondent Nos. 7 and 8

139, Setalvad Block,

Supreme Court, New Delhi-110001

Mob:+91-9312061203

Dated: 08.10.2022

E-mail: utkarsh.sharma7@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO.622 OF 2022

IN THE MATTER OF:

ANIRUDA PANWAR

....APPLICANT

VERSUS

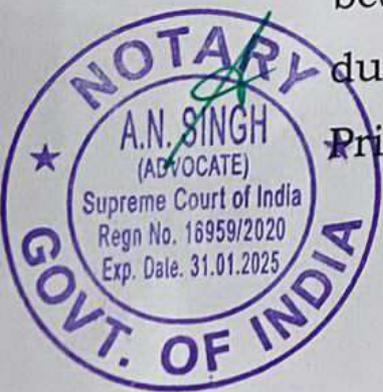
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE
CHANGE & ORS

....RESPONDENTS

AFFIDAVIT

I, Rajesh Kumar, S/o Mr. Ram Lakhan Sachan, aged years, R/o H.No. 9/34, Awas Vikas III, Ambedkar Puram, Panki Road, Kalyanpur, Kanpur, Uttar Pradesh-208017, presently at New Delhi, do hereby solemnly affirm and declare as under:-

1. That I have been impleaded as Respondent No. 8 in the present Original Application. I am also the Director of Respondent No. 7 and in that capacity, I am fully conversant with the facts of the present case. I am also duly authorized on behalf of Respondent No. 7 to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Reply to the aforementioned Application, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by M/s Punahchakran Private Limited.



3. That the Annexures annexed to the present Reply are true and correct copies of their respective originals.

[Handwritten Signature]

DEPONENT

I Identify the deponent who has Signed/Put T.I. in my presence

VERIFICATION

08 OCT 2022

Verified at New Delhi on this day of October, 2022 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

[Handwritten Signature]

DEPONENT

I Identify the deponent who has Signed/Put T.I. in my presence

[Handwritten Signature]
ATTESTED
[Handwritten Signature]
A.N. Singh, Adv.
Notary Public
Govt. of India, Delhi
Mob.. 9718139591, 7982539115



08 OCT 2022

SR. No. 324

ANNEXURE R-7/1 [COLLY]

Form No : RBR1765

Date : 13/08/2021

U.P. STATE INDUSTRIAL DEVELOPMENT CORPORATION LIMITED, KANPUR
(Head Office: A-1/4, LAKHANPUR, POSTBOX NO. 1050, KANPUR 208024)

Application Form For Allotment of Industrial Plot/Shed

To,
The Managing Director,
U.P. State Industrial Development Corporation Ltd.
A/14, Lakhanpur, KANPUR-208024



Dear Sir/Madam,

I apply for plot/shed in industrial area/estate of the corporation. The details are given below.

A. Applicant Details					
Particulars of the plot required					
District :	BAREILLY	Industrial Area :	Babrara		
Plot Range(In Sqmt) :	1801.00	Plot Area(In Sqmt) :	1801.00		
Preferred Plot :	E-25				
Plot Preference :	1. E-25	2.	3.		
Particulars of the Applicant					
Constitution of Firm/Company :	Private Limited/LLP				
Name of the Firm/Company :	PUNAHCHAKRAN PRIVATE LIMITED				
Authorised Person :	SARVESH KUMAR SACHAN				
Pan No :	AALCP5063E	CIN No :	U90009UP2020PTC136326		
Phone :	7379559428	Email Id :	punahchakran@gmail.com		
Address :	9/34 AMBEDKARPURAM AWAS VIKAS-3 KALYANPUR KANPUR				
Provisional ID :	SER20210813/1000/1765/19321				
Permanent ID :	SER20210813/1000/1050/19324				
ShareHolders Details					
S.NO	Name	Shares (In %)	Address	Phone No	Email Id
1	SARVESH KUMAR SACHAN	50.00	H-1/50, Awas Vikas-3, Bareilly More, Shahjahanpur	9415457310	ecotech.etech@gmail.com
2	RAJESH KUMAR	50.00	H NO. 9/34 AMBEDKARPURAM AWAS VIKAS 3 KALYANPUR KA	8707229503	rajesh.sachan42@gmail.com
B. Project Details					
Type of industry :	METALS (includes Aluminum, Steel and Iron Ore, Steel Re-Rolling and Fabrication/ Fabricated Items)				
Proposed Product :	Fabrication of industrial Equipment (ETP/STP/WTP/C				

Project Costing Details			
Estimated Cost of the project(In Lacs) :	₹159.30	Estimated Employment Generation(In Nos)	50.00
Estimated Project Start Period(In Months) :	12	Related Work Experience(In Year) :	22
Layout plan of land			
Covered area(In %) :	60.00	Open area(In %) :	40.00
Details of the investment(in Rs)			
Investment In Land (In Lacs) :	₹18.55	Investment In Building (In Lacs) :	₹70.00
Investment In Machine & Equipments(In Lacs)	₹54.00	Investment In Other Fixed Assets (In Lacs) :	₹15
Investment In Other Expenses (In Lacs) :	₹1.80		
Will any fumes be generated in the process of manufacture and if so, their nature ^{No} and quantity?			
Industrial Category	Green		
Power Requirement (in KW)			
In KW :	75		
Other Relevant Information			
Net Worth(In Lac) :	₹544.70	Is Project Require Expansion :	No
Net Turnover(In Lac) :	₹350.00		
Whether The Company Is 100% Export Oriented Industry : No			
Applicant Priority Category Specification :			

C. Payee Account Details

Payee Name	PUNAHCHAKRAN PRIVATE LIMITED	Bank Name	STATE BANK OF INDIA
Account No	39976675249	IFSC Code	SBIN0013000
Branch Name	AVAS VIKAS KALYANPUR, KANPUR	Branch Address	G-22/4,G22/5 AVAS VIKAS-I, KALYANPUR, KANPUR

D. Documents Upload

S.NO	CheckList	Checklist Description	Document uploaded
1	Project Profile	Project Profile duly signed by the Applicant	1 PROJECT PROFILEL.pdf
2	Proposed Land Utilisation	Proposed land utilisation Plan duly Signed by Applicant	2 PPROPOSED LAND UTILISATION PLAN 1801-1.pdf
3	Applicant Status	Certificate of Incorporation	3 CERTIFICATE OF INCORPORATION-1.pdf
4	Applicant Identity	Identity Proof duly signed by Applicant (Aadhar Card/PAN Card)	4 AADHAR CARD PAN CARD.pdf
5	Applicant Status	Memorandum and Article of Association	5 MOA_AOA PUNAHCHAKRAN

			_compressed (1).pdf
6	Applicant Status	List of Shareholders and Directors along with their Shareholdings authenticated by CA	6 DDIRECTOR & SHARE HOLDER LISTS.pdf
7	Applicant Status	Board Resolution	7 BOARD RESOLUTIONN.pdf
8	Applicant Status	Company Profile	8 PPPL PROFILE_ 05.07.2021.pdf
9	Proposed Turnover	Document showing net worth or turnover of previous year and relevant experience.	9 NET WOTH TUNOVER & DPR.pdf
10	Proposed Turnover	Sales Certificate	10 SALES CERTIFICATE .pdf
11	Certificate for 100% Export EOU	Certificate issued by Directorate of industry and Export promotion council in case of 100% EOU.	11 NA.pdf
12	Canceled Cheque	Copy of Cancel Cheque for verification of bank details for refund	12 BBANK DETAILS SBII.pdf
13	Reserved category	Certificate in case of reserved category i.e SC/ST/PH	13 NA.pdf

E. Payment

Dated: August 13, 2021

Accounts Statement

Service Reference Number	SER20210813/1000/1765/19321
Applicant Name	PUNAHCHAKRAN PRIVATE LIMITED
Industrial Area	Babrara
Required Plot Size	1801.00 SQmts.
Applied Through	Nivesh Mitra Single Window Clearance
Payment Mode	State Bank of India
Transaction Ref No	UPLK770906
Transaction Date	8/13/2021 5:37:37 PM
Payment Status	Payment Completed
Payment Confirmation Date	

S.NO	Description	Amount
A. Applicable Fees		
1	Processing Fee Against Allotment	1000.00
2	GST 18% on Processing Fee Against Allotment	180.00
Sub Total Applicable Fees		₹1180.00
B. Deposits		
1	Earnest Money Deposit	92752.00
Sub Total Deposits		₹92752.00
Total Payable (A+B)		₹93932.00

Disclaimer:The information given in the above application is true to the best of my knowledge and belief. The general conditions for allotment of plot/shed and grant of lease indicated in this application form for allotment of plot/shed in the industrial area has been read carefully and understood by me and are fully acceptable to me. I further agree to abide by any and all changes made in the general conditions by the corporation from time to time.

Form No : RBR1766

Date : 13/08/2021

U.P. STATE INDUSTRIAL DEVELOPMENT CORPORATION LIMITED, KANPUR
(Head Office: A-1/4, LAKHANPUR, POSTBOX NO. 1050, KANPUR 208024)

Application Form For Allotment of Industrial Plot/Shed

To,
The Managing Director,
U.P. State Industrial Development Corporation Ltd.
A/14, Lakhanpur, KANPUR-208024



Dear Sir/Madam,

I apply for plot/shed in industrial area/estate of the corporation. The details are given below.

A. Applicant Details					
Particulars of the plot required					
District :	BAREILLY	Industrial Area :	Babrara		
Plot Range(In Sqmt) :	1800.00	Plot Area(In Sqmt) :	1800.00		
Preferred Plot :	E-26				
Plot Preference :	1. E-26	2.	3.		
Particulars of the Applicant					
Constitution of Firm/Company :	Private Limited/LLP				
Name of the Firm/Company :	PUNAHCHAKRAN PRIVATE LIMITED				
Authorised Person :	SARVESH KUMAR SACHAN				
Pan No :	AALCP5063E	CIN No :	U90009UP2020PTC136326		
Phone :	7379559428	Email Id :	punahchakran@gmail.com		
Address :	9/34 AMBEDKARPURAM AWAS VIKAS-3 KALYANPUR KANPUR				
Provisional ID :	SER20210813/1000/1766/19322				
Permanent ID :	SER20210813/1000/1051/19325				
ShareHolders Details					
S.NO	Name	Shares (In %)	Address	Phone No	Email Id
1	SARVESH KUMAR SACHAN	50.00	H-1/50, Awas Vikas-3, Bareilly More, Shahjahanpur	9415457310	ecotech.etech@gmail.com
2	RAJESH KUMAR	50.00	H NO. 9/34 AMBEDKARPURAM AWAS VIKAS 3 KALYANPUR KA	8707229503	rajesh.sachan42@gmail.com
B. Project Details					
Type of industry :	METALS (includes Aluminum, Steel and Iron Ore, Steel Re-Rolling and Fabrication/ Fabricated Items)				
Proposed Product :	Fabrication of industrial Equipment (ETP/STP/WTP/C				

Project Costing Details			
Estimated Cost of the project(In Lacs) :	₹159.30	Estimated Employment Generation(In Nos)	50.00
Estimated Project Start Period(In Months) :	12	Related Work Experience(In Year) :	22
Layout plan of land			
Covered area(In %) :	60.00	Open area(In %) :	40.00
Details of the investment(in Rs)			
Investment In Land (In Lacs) :	₹18.54	Investment In Building (In Lacs) :	₹70.00
Investment In Machine & Equipments(In Lacs)	₹54.00	Investment In Other Fixed Assets (In Lacs) :	₹15
Investment In Other Expenses (In Lacs) :	₹1.80		
Will any fumes be generated in the process of manufacture and if so, their nature ^{No} and quantity?			
Industrial Category	Green		
Power Requirement (in KW)			
In KW :	75		
Other Relevant Information			
Net Worth(In Lac) :	₹544.70	Is Project Require Expansion :	No
Net Turnover(In Lac) :	₹350.00		
Whether The Company Is 100% Export Oriented Industry : No			
Applicant Priority Category Specification :			

C. Payee Account Details

Payee Name	PUNAHCHAKRAN PRIVATE LIMITED	Bank Name	STATE BANK OF INDIA
Account No	39976675249	IFSC Code	SBIN0013000
Branch Name	AVAS VIKAS KALYANPUR, KANPUR	Branch Address	G-22/4,G22/5 AVAS VIKAS-I, KALYANPUR, KANPUR

D. Documents Upload

S.NO	CheckList	Checklist Description	Document uploaded
1	Project Profile	Project Profile duly signed by the Applicant	1 PROJECT PROFILE EE.pdf
2	Proposed Land Utilisation	Proposed land utilisation Plan duly Signed by Applicant	2 PPROPOSED LAND UTILISATION PLAN-1.pdf
3	Applicant Status	Certificate of Incorporation	3 CERTIFICATE OF INCORPORATION-1.pdf
4	Applicant Identity	Identity Proof duly signed by Applicant (Aadhar Card/PAN Card)	4 AADHAR CARD PAN CARD.pdf
5	Applicant Status	Memorandum and Article of Association	5 MOA_AOA PUNAHCHAKRAN

			_compressed (1).pdf
6	Applicant Status	List of Shareholders and Directors along with their Shareholdings authenticated by CA	6 DDIRECTOR & SHARE HOLDER LISTs.pdf
7	Applicant Status	Board Resolution	7 BOARD RESOLUTIONN.pdf
8	Applicant Status	Company Profile	8 PPPL PROFILE_05.07.2021.pdf
9	Proposed Turnover	Document showing net worth or turnover of previous year and relevant experience.	9 NET WOTH TUNOVER & DPR.pdf
10	Proposed Turnover	Sales Certificate	10 SALES CERTIFICATE .pdf
11	Certificate for 100% Export EOU	Certificate issued by Directorate of industry and Export promotion council in case of 100% EOU.	11 NA.pdf
12	Canceled Cheque	Copy of Cancel Cheque for verification of bank details for refund	12 BBANK DETAILS SBII.pdf
13	Reserved category	Certificate in case of reserved category i.e SC/ST/PH	13 NA.pdf

E. Payment

Dated: August 13, 2021

Accounts Statement

Service Reference Number	SER20210813/1000/1766/19322
Applicant Name	PUNAHCHAKRAN PRIVATE LIMITED
Industrial Area	Babrara
Required Plot Size	1800.00 SQmts.
Applied Through	Nivesh Mitra Single Window Clearence
Payment Mode	State Bank of India
Transaction Ref No	UPLK770933
Transaction Date	8/13/2021 5:53:54 PM
Payment Status	Payment Completed
Payment Confirmation Date	8/13/2021 5:54:31 PM

S.NO	Description	Amount
A. Applicable Fees		
1	Processing Fee Against Allotment	1000.00
2	GST 18% on Processing Fee Against Allotment	180.00
Sub Total Applicable Fees		₹1180.00
B. Deposits		
1	Earnest Money Deposit	92700.00
Sub Total Deposits		₹92700.00
Total Payable (A+B)		₹93880.00

Disclaimer:The information given in the above application is true to the best of my knowledge and belief. The general conditions for allotment of plot/shed and grant of lease indicated in this application form for allotment of plot/shed in the industrial area has been read carefully and understood by me and are fully acceptable to me. I further agree to abide by any and all changes made in the general conditions by the corporation from time to time.

TRUE COPY

ANNEXURE R-7/2 [COLLY]

**U.P. State Industrial
Development Authority**



Regional Office, BAREILLY
BDA Building, Nainital Road
Bareilly
Tel No. : 0581-2543891
Email ID: rmbareilly@upsidc.com
Website: www.onlineupsidc.com

Ref.No:SER20210813/1000/1050/19324/**SIDC-IA/Babrala**

Date:15/09/2021

To,

PUNAHCHAKRAN PRIVATE LIMITED
9/34 AMBEDKARPURAM AWAS VIKAS-3 KALYANPUR KANPUR



Subject:- Allotment of land in Industrial Area Babrala

Dear Sir,

With reference to your application dated **13/08/2021** for allotment of land in Industrial Area **Babrala** at regional office **BAREILLY**. we are please to allot plot no **E-25** in the Industrial Area on the conditions mentioned below for setting up of industrial unit for manufacturing of : **Fabrication of industrial Equipment (ETP/STP/WTP/C**

1. Area of plot is 1801 sq. mtr. The precise measurement and the area of the plot is as per site layout attached herewith
2. Date of issuance of this letter will be treated as the date of allotment of the above plot in your favour.
3. The interest chargeable as per clause 5 below on the (total) balance outstanding premium will be computed from the date of allotment as defined in clause 2 above and payable half yearly on 1st day of January and 1st day of July each year. The first of such payment will be due on 01/07/2022
 - a. There are construction of value 0 existing on the plot, which shall have to be paid by you along with reservation money as mentioned in clause 4 below.
4. You shall deposit an amount of Rs 102026.65 (Earnest Money of Rs92751.5 has been adjusted) towards reservation money in respect of the above plot latest by 15/10/2021 . This amount together with Earnest money is approximately equal to 10 percent of the total premium of the plot at provisional rate of Rs 1030 per sq. mtr. and locational charges @ Rs 51.5 per sq. mtr for the first five acres, and is subject to adjustment according to actual measurement of the plot. If the payments are not made as stipulated above this allotment will stand automatically cancelled and an amount of 1 % shall be deducted from the Earnest Money deposited by you and same shall stand forfeited by this Corporation. However, if the area of land allotted either exceeds the area applied for or falls short of the area applied for by an area more than 20%, the deductions in Earnest Money shall not be done if the allotment is not accepted, provided an intimation is sent to us in this respect by date stipulated above.

Note: -The premium mentioned herein is provisional and is liable to be increased on account of increased compensation or additional infrastructure development.
5. The remaining 90% of the provisional premium shall have to be paid by you in 12 equal half yearly instalments each of which will be due for payment on 1st day of January and 1st day of July each year. The first instalment of such payment will fall due for payment on 01/07/2022. The second and subsequent instalments of premium will fall due on 1st day of January and 1st day of July each year.

An interest @ 14% per annum shall be charged on the outstanding (balance) premium with effect from the date of allotment and shall be payable along with instalment of premium as stipulated in clause 3 above. A rebate of 3% per annum on payment of interest shall be allowed if the instalment is deposited on or before the stipulated date and if there are no arrears of dues. The amount of the balance premium and the interest due thereon from time to time shall remain first charge on the land and the building and machinery erected thereon till it is (they are) paid in full.
6. The stamp duty, the registration charges and legal expenses involved in the execution of the Lease Deed and other

agreements from time to time shall be borne by you.

7. You shall have to execute a Lease deed within 60 days by submitting following documents:-
- a. Valid Udyog Adhar registration for the item of manufacturing and plot for which this allotment is made
 - b. Clear all dues upto the date of Lease Deed as mentioned in clause -3, 4 and 5 of this letter.
 - c. Detailed statement showing shareholders/ director position duly certified by CA.
 - d. Necessary stamp papers/e-stamp/ Bank Guarantee (as per Govtt order)
 - e. Provisional NOC of Pollution Control Board.
 - f. Any other formalities/ papers as required.
8. You will have to take over possession of the land within 30 days of executing the Lease deed.
9. You shall have to get the maps approved within 90 days of taking possession. The formalities to be done in this regard are available on website onlineupsidc.com.
10. You shall have to start construction within 30 days of approval of map.
11. You shall have to start production on the plot within 12 months from date of allotment and intimate the corporation of the same..
12. The plot has been allotted on as it is where it is basis and levelling etc. if any, is to be undertaken by you at your expenses. You will pay to the U.P. State Industrial Development Corporation Ltd. within 30 days from the date of the demand made by this Corporation from time to time such recurring fee in the nature of service and/or maintenance charges as determined by this Corporation. In case of default you will be liable to pay interest @ 14 % p.a. on the amount due.
- 13.
- a. You will adhere and submit to the rules of Municipal or other authority now existing or hereinafter to exist insofar as the same relate to the immovable property in the Industrial Area or so far as they affect the health, safety and convenience of the others inhabitants of the place, and will not release any obnoxious gaseous, liquid or solid effluents from the unit in any case.
 - b. You will establish at your own cost an appropriate and efficient effluent treatment system/ plant and will ensure that it is ready and functional as per the norms and specifications expected laid down or stipulated by the State Effluent Board/U.P. Pollution Control Board and any other authority established by law for the time being in force before the production is commenced in the unit set up on the plot
 - c. Whenever the industrial area is included in the jurisdiction of Municipal Corporation or Board, Cantonment Board, Zila Parishad, Town Area or (any) other local bodies (body), you will become liable to pay and discharge all rates, taxes, charges, claims and outgoing chargeable imposed and assessment of every description, which may be assessed, charged or imposed upon then by the local body and will abide by the laws rules and direction of the local body.
 - d. You will make appropriate arrangements at your own cost for proper disposal of waste water produced in your unit
14. You will have to apply for and obtain power connection from the local agency /U.P. State Electricity Board as the case may be at your end and cost.
15. The allotment will be cancelled if and when any one of the following mentioned violations happens and further action after cancellation shall be taken up as mentioned in clause 16 below.
- a. If you fail to comply to any of the conditions 7-12 above within the time stipulated above, the time duration mentioned being of essence.
- OR**
- b. If you fail to make payment of interest and/ or premium on or before the due date(s) as mentioned in clause 5 of this letter
- OR**
- c. If you fail to comply clause 23, 24 and 26 mentioned here in below
16. In the event of cancellation of allotment on account of any default on your part, the following will stand forfeited to the
- a. Interest @ 14 % per annum from the date of allotment on the total unpaid premium from time to time till the date of cancellation of allotment without allowing rebate in interest, mentioned in clause 5 above irrespective of the fact whether the dues had been paid in time or not.

AND

- b.** Use and Occupation charges/ Lease Rent from the date of allotment upto the date of cancellation.

AND

- c.** In the case of constructed sheds allotted by UPSIDC Ltd 2 % of the cost of shed towards depreciation. The Balance amount, if any, out of the deposits made by you till then, after deducting the amounts to be forfeited as above, will be refundable. In case the total of the amounts paid is less than the amounts to be forfeited you shall be liable to pay the difference and the same shall be recoverable by the Corporation from you

- 17.** In the event of surrender of the allotment the following amounts will stand forfeited to the U.P. State Industrial Development Corporation Ltd.

- a.** Interest @ 14 % per annum from the date of allotment upto the date of surrender of the allotment on the total balance (unpaid), premium from time to time allowing the rebate (in interest) irrespective of the fact whether the payments were made in time or not.

AND

- b.** Use and Occupation charges/ Lease Rent from the date of allotment till the date of surrender.

AND

- c.** 0 % Of the cost of shed towards depreciation in case of constructed sheds allotted by UPSIDC.

The Balance amount, if any, out of the deposits made by you till the date of surrender after deducting the amounts to be forfeited as above, will be refundable. In case the total of the amounts paid is less than the amount to be forfeited, you shall be liable to pay the difference and the same shall be recoverable by the corporation from you

- 18.** You shall not employ in the unit any process generating smoke or fumes or involving use of chimney and any use of fossil fuel in the process which may cause atmospheric pollution and / or would not discharge liquid effluent which may be obnoxious by nature or cause pollution. Your unit should not involve any significant emission of particles and / or gaseous substance in the air.
- 19.** In employing labour for the industry, skilled, semi skilled or unskilled, shall give preference to one or two able - bodied persons from the families whose land has been acquired for the purpose of the said Industrial Area.
- 20.** You will pay use and occupation charges/ lease rent at the rate of Rs. 1801/- per square meter per year during the first thirty years, Rs.4502.5/- per square meter per year during the next thirty years after expiry of the first thirty years and Rs. 9005/- per square meter per year during the next thirty years after expiry of the first sixty years. Use and occupation charges are payable till the date lease is granted to you whereafter lease rent will have to be paid.
- 21.** The allottee / lessee will mention in the postal address of his correspondence letters invariably the name of UPSIDC Industrial Area.
- 22.** All the payments to the Corporation should be either online or through Bank Draft / pay order in favour of UPSIDC Ltd. payable at BAREILLY No payments in cash or through cheques would be accepted.
- 23.** You will utilise minimum 60% area of the plot by covering it by roof/ permanent shed within the above specified period failing which the allotment of the plots(s) will be cancelled.
- 24.** It will be your sole responsibility to get No Objection Certificate from UPPCB (U.P. Pollution Control Board) and if it is not furnished to this Corporation, you will be liable for action according to law and UPSIDC would not be responsible for any of your act or omissions which may be in contravention to the U. P. Pollution Control Board rules environmental laws.
- 25.** If the Corporation fails to hand over possession within 6 months entire deposits made by you shall be refunded alongwith simple interest @6%.
- 26.** Any Reconstitution/ project change/ name change/ mortgage without prior approval in writing to this Corporation shall result in automatic cancellation of the allotment..
- 27.** You shall make arrangements for rain water harvesting and all other laws framed by the Govt. to protect environment.
- 28.** If it is found that you have misrepresented or submitted wrong information for getting this allotment, the allotment shall be void and the entire amount deposited by you shall be forfeited.

**Your's Faithfully,
For U.P. STATE INDL. DEV. CORPN. LTD.**

SANTOSH
KUMAR

**Santosh Kumar
(Regional Manager)**

No: SER20210813/1000/1050/19324 SIDC-IA: Babrala
Copy forwarded for information and necessary action to:-
1.Chief Manager I.A, UPSIDC LTD, Kanpur

Plot No.: E-25

Date: 15/09/2021

U.P. STATE INDUSTRIAL DEVELOPMENT AUTHORITY
CIN No - U26960UP1961SGC002834, Head Office, Kanpur
A-1/4, Lakhanpur, Kanpur-208024
Telephone No-0512-2582851-53(PBX), Fax No.-0512-2580797
Website:- www.onlineupsidc.com

**U.P. State Industrial
Development Authority**



Regional Office, BAREILLY
BDA Building, Nainital Road
Bareilly
Tel No. : 0581-2543891
Email ID: rmbareilly@upsidc.com
Website: www.onlineupsidc.com

Ref.No:SER20210813/1000/1051/19325/SIDC-IA/Babralla

Date:15/09/2021

To,

PUNAHCHAKRAN PRIVATE LIMITED
9/34 AMBEDKARPURAM AWAS VIKAS-3 KALYANPUR KANPUR



Subject:- Allotment of land in Industrial Area Babralla

Dear Sir,

With reference to your application dated **13/08/2021** for allotment of land in Industrial Area **Babralla** at regional office **BAREILLY**. we are please to allot plot no **E-26** in the Industrial Area on the conditions mentioned below for setting up of industrial unit for manufacturing of : **Fabrication of industrial Equipment (ETP/STP/WTP/C**

1. Area of plot is 1800 sq. mtr. The precise measurement and the area of the plot is as per site layout attached herewith
2. Date of issuance of this letter will be treated as the date of allotment of the above plot in your favour.
3. The interest chargeable as per clause 5 below on the (total) balance outstanding premium will be computed from the date of allotment as defined in clause 2 above and payable half yearly on 1st day of January and 1st day of July each year. The first of such payment will be due on 01/07/2022
 - a. There are construction of value 0 existing on the plot, which shall have to be paid by you along with reservation money as mentioned in clause 4 below.
4. You shall deposit an amount of Rs 92700 (Earnest Money of Rs92700 has been adjusted) towards reservation money in respect of the above plot latest by 15/10/2021 . This amount together with Earnest money is approximately equal to 10 percent of the total premium of the plot at provisional rate of Rs 1030 per sq. mtr. and locational charges @ Rs 0 per sq. mtr for the first five acres, and is subject to adjustment according to actual measurement of the plot. If the payments are not made as stipulated above this allotment will stand automatically cancelled and an amount of 1 % shall be deducted from the Earnest Money deposited by you and same shall stand forfeited by this Corporation. However, if the area of land allotted either exceeds the area applied for or falls short of the area applied for by an area more than 20%, the deductions in Earnest Money shall not be done if the allotment is not accepted, provided an intimation is sent to us in this respect by date stipulated above.

Note: -The premium mentioned herein is provisional and is liable to be increased on account of increased compensation or additional infrastructure development.
5. The remaining 90% of the provisional premium shall have to be paid by you in 12 equal half yearly instalments each of which will be due for payment on 1st day of January and 1st day of July each year. The first instalment of such payment will fall due for payment on 01/07/2022. The second and subsequent instalments of premium will fall due on 1st day of January and 1st day of July each year.

An interest @ 14% per annum shall be charged on the outstanding (balance) premium with effect from the date of allotment and shall be payable along with instalment of premium as stipulated in clause 3 above. A rebate of 3% per annum on payment of interest shall be allowed if the instalment is deposited on or before the stipulated date and if there are no arrears of dues. The amount of the balance premium and the interest due thereon from time to time shall remain first charge on the land and the building and machinery erected thereon till it is (they are) paid in full.
6. The stamp duty, the registration charges and legal expenses involved in the execution of the Lease Deed and other

agreements from time to time shall be borne by you.

7. You shall have to execute a Lease deed within 60 days by submitting following documents:-

- a. Valid Udyog Adhar registration for the item of manufacturing and plot for which this allotment is made
- b. Clear all dues upto the date of Lease Deed as mentioned in clause -3, 4 and 5 of this letter.
- c. Detailed statement showing shareholders/ director position duly certified by CA.
- d. Necessary stamp papers/e-stamp/ Bank Guarantee (as per Govtt order)
- e. Provisional NOC of Pollution Control Board.
- f. Any other formalities/ papers as required.

8. You will have to take over possession of the land within 30 days of executing the Lease deed.

9. You shall have to get the maps approved within 90 days of taking possession. The formalities to be done in this regard are available on website onlineupsidc.com.

10. You shall have to start construction within 30 days of approval of map.

11. You shall have to start production on the plot within 12 months from date of allotment and intimate the corporation of the same..

12. The plot has been allotted on as it is where it is basis and levelling etc. if any, is to be undertaken by you at your expenses. You will pay to the U.P. State Industrial Development Corporation Ltd. within 30 days from the date of the demand made by this Corporation from time to time such recurring fee in the nature of service and/or maintenance charges as determined by this Corporation. In case of default you will be liable to pay interest @ 14 % p.a. on the amount due.

13.

- a. You will adhere and submit to the rules of Municipal or other authority now existing or hereinafter to exist insofar as the same relate to the immovable property in the Industrial Area or so far as they affect the health, safety and convenience of the others inhabitants of the place, and will not release any obnoxious gaseous, liquid or solid effluents from the unit in any case.
- b. You will establish at your own cost an appropriate and efficient effluent treatment system/ plant and will ensure that it is ready and functional as per the norms and specifications expected laid down or stipulated by the State Effluent Board/U.P. Pollution Control Board and any other authority established by law for the time being in force before the production is commenced in the unit set up on the plot
- c. Whenever the industrial area is included in the jurisdiction of Municipal Corporation or Board, Cantonment Board, Zila Parishad, Town Area or (any) other local bodies (body), you will become liable to pay and discharge all rates, taxes, charges, claims and outgoing chargeable imposed and assessment of every description, which may be assessed, charged or imposed upon then by the local body and will abide by the laws rules and direction of the local body.
- d. You will make appropriate arrangements at your own cost for proper disposal of waste water produced in your unit

14. You will have to apply for and obtain power connection from the local agency /U.P. State Electricity Board as the case may be at your end and cost.

15. The allotment will be cancelled if and when any one of the following mentioned violations happens and further action after cancellation shall be taken up as mentioned in clause 16 below.

- a. If you fail to comply to any of the conditions 7-12 above within the time stipulated above, the time duration mentioned being of essence.

OR

- b. If you fail to make payment of interest and/ or premium on or before the due date(s) as mentioned in clause 5 of this letter

OR

- c. If you fail to comply clause 23, 24 and 26 mentioned here in below

16. In the event of cancellation of allotment on account of any default on your part, the following will stand forfeited to the

- a. Interest @ 14 % per annum from the date of allotment on the total unpaid premium from time to time till the date of cancellation of allotment without allowing rebate in interest, mentioned in clause 5 above irrespective of the fact whether the dues had been paid in time or not.

AND

b. Use and Occupation charges/ Lease Rent from the date of allotment upto the date of cancellation.

AND

c. In the case of constructed sheds allotted by UPSIDC Ltd 2 % of the cost of shed towards depreciation. The Balance amount, if any, out of the deposits made by you till then, after deducting the amounts to be forfeited as above, will be refundable. In case the total of the amounts paid is less than the amounts to be forfeited you shall be liable to pay the difference and the same shall be recoverable by the Corporation from you

17. In the event of surrender of the allotment the following amounts will stand forfeited to the U.P. State Industrial Development Corporation Ltd.

a. Interest @ 14 % per annum from the date of allotment upto the date of surrender of the allotment on the total balance (unpaid), premium from time to time allowing the rebate (in interest) irrespective of the fact whether the payments were made in time or not.

AND

b. Use and Occupation charges/ Lease Rent from the date of allotment till the date of surrender.

AND

c. 0 % Of the cost of shed towards depreciation in case of constructed sheds allotted by UPSIDC.

The Balance amount, if any, out of the deposits made by you till the date of surrender after deducting the amounts to be forfeited as above, will be refundable. In case the total of the amounts paid is less than the amount to be forfeited, you shall be liable to pay the difference and the same shall be recoverable by the corporation from you

18. You shall not employ in the unit any process generating smoke or fumes or involving use of chimney and any use of fossil fuel in the process which may cause atmospheric pollution and / or would not discharge liquid effluent which may be obnoxious by nature or cause pollution. Your unit should not involve any significant emission of particles and / or gaseous substance in the air.

19. In employing labour for the industry, skilled, semi skilled or unskilled, shall give preference to one or two able - bodied persons from the families whose land has been acquired for the purpose of the said Industrial Area.

20. You will pay use and occupation charges/ lease rent at the rate of Rs. 1800/- per square meter per year during the first thirty years, Rs.4500/- per square meter per year during the next thirty years after expiry of the first thirty years and Rs. 9000/- per square meter per year during the next thirty years after expiry of the first sixty years. Use and occupation charges are payable till the date lease is granted to you whereafter lease rent will have to be paid.

21. The allottee / lessee will mention in the postal address of his correspondence letters invariably the name of UPSIDC Industrial Area.

22. All the payments to the Corporation should be either online or through Bank Draft / pay order in favour of UPSIDC Ltd. payable at BAREILLY No payments in cash or through cheques would be accepted.

23. You will utilise minimum 60% area of the plot by covering it by roof/ permanent shed within the above specified period failing which the allotment of the plots(s) will be cancelled.

24. It will be your sole responsibility to get No Objection Certificate from UPPCB (U.P. Pollution Control Board) and if it is not furnished to this Corporation, you will be liable for action according to law and UPSIDC would not be responsible for any of your act or omissions which may be in contravention to the U. P. Pollution Control Board rules environmental laws.

25. If the Corporation fails to hand over possession within 6 months entire deposits made by you shall be refunded alongwith simple interest @6%.

26. Any Reconstitution/ project change/ name change/ mortgage without prior approval in writing to this Corporation shall result in automatic cancellation of the allotment..

27. You shall make arrangements for rain water harvesting and all other laws framed by the Govt. to protect environment.

28. If it is found that you have misrepresented or submitted wrong information for getting this allotment, the allotment shall be void and the entire amount deposited by you shall be forfeited.

**Your's Faithfully,
For U.P. STATE INDL. DEV. CORPN. LTD.**

SANTOSH
KUMAR

**Santosh Kumar
(Regional Manager)**

No: SER20210813/1000/1051/19325 SIDC-IA: Babrala
Copy forwarded for information and necessary action to:-
1.Chief Manager I.A, UPSIDC LTD, Kanpur

Plot No.: E-26

Date: 15/09/2021

U.P. STATE INDUSTRIAL DEVELOPMENT AUTHORITY
CIN No - U26960UP1961SGC002834, Head Office, Kanpur
A-1/4, Lakhanpur, Kanpur-208024
Telephone No-0512-2582851-53(PBX), Fax No.-0512-2580797
Website:- www.onlineupsidc.com


TRUE COPY



THE UTTAR PRADESH STATE INDUSTRIAL
DEVELOPMENT AREA - LAND DEVELOPMENT &
BUILDING REGULATIONS, 2018



Chapter-II

2. Development Code and Zoning Regulations

For the purpose of planned industrial development of development areas by organizing the most appropriate development of the land, in accordance with the development policies of the Authority, a systematic code has been evolved to decide the permissibility of an activity on a certain parcel of land (as per the designated Land use in development plan) by conversion / superimposition of broad use zones into use premises (identifiable in the layout of the scheme / project plan); the code provides differentiation between the use zones and use premises.

Development Code for Development Plans and Project/Scheme Plans

The preparation of development plans and detailed projects and schemes plans includes designation of use zones, subdivisions of use zones into sub-zones, defining premises uses to be permitted in the various use zone/sub zone, and the extent of supportive use-activities to be permitted in defined use premises.

Prior to the enforcement of this code, all the plans implemented so far, in the notified area that are deemed, as Layout Plans that shall be incorporated in the ensuing Development Plans of the corresponding areas with or without modifications; and shall be considered for assimilation as per qualifications mentioned below in 2.1.2. & 2.1.3

Use Zones

(i) Residential - R

Residential zone shall be for the purpose of human habitation and dwellings only. - Gross residential density shall be as per the proposals of the corresponding Development Plan on the total residential area in the Plan. However, the density of different sectors may vary. There shall be the following Sub-zones:

R1- Plotted Development

R2- Group Housing

(ii) Industrial - M

Industrial zone shall be for the purpose of establishment of Industries of various types and of various scales of operations. The different industrial categories / sub-zone are mentioned below. The particular sub zone in which, a proposed industry that shall fall is listed in the classification of industries Appended at Appendix A

M0- Industrial General / Mixed/Existing

M1-.Industries (Polluting)

M2- Industries (Non- Polluting)

M3- Service Industries

M4- Flatted Industries

M5-Household Industries



(iii) Facility Zone - F

The Facilities Zone shall be for provisions of such amenities and infrastructure that may be necessary to support the human habitation or activity in the production centers, by way of support services to be provided in a conjugated concept for the common conveniences, commercial and other needs such as health, education, recreation, etc. and; for putting up / laying / installation of hubs for systems of transportation, water supply, electricity, disposal of waste etc.

The sub zones have been designated based on the required scale of operation of such facilities in different locations of the development plan. These shall be as follows:

- F1- Facilities incidental to immediate residential/industrial pockets related to social, recreational, health and educational amenities, within a designated scale the sector level.
- F2- Facilities institutional in nature and related to public offices/infrastructure, and also those that serve the social, recreational, health, transportation and educational requirements on a larger scale of the entire development area.
- F3- Facilities that are complementary to the town level or required in regional context.

(iv) Open Spaces/Green Areas - P

Open Spaces and Green areas are provided to maintain the ecological balance and improve the environmental quality of the Industrial Development Areas. Besides this open spaces are also required for various outdoor activities, yards, parking, movement and access ways in cases of untoward activities etc.

There shall be the following categories of open spaces and green areas.

- P1- Recreational greens to support residential or industrial development
- P2- Institutional green, large parks, grounds, stadia
- P3- Nurseries and Horticulture (green belts), social forestry

(v) Agriculture Use Zone (A)

Agriculture reserve areas are provided to cater to the farming, dairy, poultry and farm house needs of entrepreneurs and improve the environmental quality of industrial development area. Beside this agriculture use zone are also required for providing sector & city level facilities in industrial areas. Following activities are permitted in agriculture use zone:

- A1- Dairy/Poultry Farm, Horticulture, Sericulture, High-value Agri Farms, floriculture and pisciculture.
- A2- Farm House for agro-based activities.

Note:

- a. The Residential Use Zone R1 may be classified into sub zones on the basis of residential density i.e. R1 (High), R1 (Medium), R1 (Low) Similarly Industrial Use Zone i.e M1 may be classified into sub zone on the basis of size of Industrial units



- i.e. M1 (Large& Medium), M1 (Small). To effect such classification stipulations have to be made in Development Plan.
- b. The sub zones F1 and P1 shall be normally decided at the layout plan stage, the rest shall be normally designated at the time of preparation of the Development Plan.
- c. The location and boundaries of various pockets of use zones are to be defined in Development Plan by features like roads, railway tracks, the area of each pocket of different use zones shall be indicated in the Development Plan.
- d. The Use Zone may have one or more layout plan depending on extensiveness of area under specific Use Zone and vice-versa.
- e. The Use Zone other than residential and industrial shall have integrated plans governed by respective building control regulations. The Integrated plans shall differ from customary layout plans, as in former the total plots and subdivision is done for development purpose.

Qualification Of Existing Developments in Use Zones:

Qualification of Existing Developments as per the lay out plans duly approved by competent authority (Local Urban development Authority, Awas Vibhag, UP, Nagar Evam Gramya Niyojan Vibhag UP) shall qualify to be incorporated in various Use Zones defined in this Regulations as below:

- a. Existing residential plotted area: All plots shall fall in the use sub zone R1
- b. Existing commercial and community facilities falling in residential and industrial sectors: All plots stated as such shall qualify in the use sub zone F1 or F2 depending on the requirements of area, population to be catered as spelt out in the land development code.
- c. Existing Institutional areas/ sectors / facilities: All plots shall qualify in use sub zone F3
- d. Existing Group- Housing: All plots shall qualify in sub-use zone R2
- e. Existing Industrial development: All plots shall qualify in sub use zone M0-M5.
- f. In cases, where layout plans have been prepared for specific industries which conform to the use zones prescribed in these regulations shall be deemed to fall in the same zones of the development plan at the time of preparation of development plan for that industrial development area.
- g. In case of Existing developments are not as per the lay out plans duly approved by competent Authority, developments which are in accordance to the Use Zones prescribed in this Regulations shall be incorporated in the Development Plans of Industrial Development Area.

NOTE:

- i) In old / developed Industrial areas where facilities do not exist or are inadequate as per the Land Development / Redevelopment Regulations for facilities listed under use zone F1, F2 & F3; they may be provided or allowed to the extent of the standards that are set out in the planning standards for the same. This shall be



made by way of procedure as defined in clause 3.3.8 of the Regulation of Authority for Plan Preparation and Finalization.

- ii) Facilities which have been explicitly declared and given the status of Industries (such as Multiplex, Hotels, IT Park etc.) by the State Government but which do not appear as permissible uses in the Table-A of this chapter; may also be allowed in the Industrial use zone M0-M5 by way of as amendment of the plan as per clause 3.3.8 of the Uttar Pradesh State Industrial Development Area (Preparation and Finalization of Plans) Regulations 2004.

Use Premises

The specified use of premises shall be defined at the stage of preparation of the Project and Scheme plans / Development Plans/Layout plans.

e.g.

In Use Zone- Residential: R Defined at the Development plan stage

A (Sub use)- Residential plotted R1 Defined at the Development plan stage

A Premises Use (say): Crèche. Defined in the layout plan stage

Similarly,

In Use Zone-Facilities: F Defined at the Development Plan stage

A Sub Use-Incidental to Industry: F2 Defined at the Development Plan stage

A Use Premises -Elect Sub Station Defined at the layout Plan stage stage

In these regulations about seventy five (75) such use premises have been identified. Further addition to this list may be done subsequently, on occurrence of fresh use definitions in time. Each of these use premises shall be permitted to have, besides the main use or activity, other specific supportive uses / use activities to a limited extent, as defined in these regulations, (with or without conditions). Such activities are designated by the identification code of use premises / use activity.

Note:

- 1) The identification of each use premises, its location and boundaries shall be taken to be as given in the layout plan and corresponding sale plans shall be issued.
- 2) Any Change in the location boundaries and predominant use of use premises due to any reason whatsoever shall be duly approved and incorporated in all plans.

Zoning Regulation

For the purpose of achieving compatibility between the different land uses that are proposed in the plan, a set of broad Zoning Regulations are proposed defining the proximity of such uses with each other, so that adverse externalities do not arise. As such the various uses have been grouped into classes (use zones) and sub classes (premises use) where they can or cannot be put together on a geographical domain.



Permissibility of Premises use in different Use Zones:

A set / group of defined Premises Use, for each of which the main use is defined, have been identified within a particular Use-Zone. However the same premises use may be subsequently allowed / permitted in other use zones as an amendment of plan in accordance to the provision of Preparation & Finalization of Plan Regulation 2004 of Authority on the basis of meeting the technical requirements of premises use as prescribed in these regulations and compatibility for the premises use as per the following Table-A; subject to the condition that:

- 1) Only a limited number of occurrences, to a maximum number that the standard norms of provision allow shall be entertained.
- 2) The proposal of incidence of a premises use with in a use zone other than the one in which it is designated shall be examined vis. a vis. the qualifications of locational aspects that are mentioned in the Development Plan/Sector Plan / Layout Plan.

Explanation:

Thus Convenient Shops shall be allowed in Zone F 1. The proposal of allowing convenient shops may be also entertained in zone R 2, to a limited extent; and, by large to any extent in zone F 2 and F 3 as a lower order use of the same group, and also in zone M3 but limited to the extent within the limit of the population density prescribed for convenient shops and satisfy the locational constraints of Development Plan/Layout Plan may allocate. The extent of such allowances shall be based on the preset standards and norms set in the plan.



TRUE COPY



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :26/04/2022 To 25/04/2027

Ref No. - 138098/UPPCB/Moradabad(UPPCBRO)/CTE/BHIM NAGAR/2021

Dated:- 26/04/2022

To ,

Shri SARVESH KUMAR SACHAN
M/s PUNAHCHAKRAN PRIVATE LIMITED
Plot No.- E-25, 26 UPSIDC, Industrial Area, Babrala, Tehsil- Gunnour, Distt- Sambhal 244255
BHIM NAGAR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 13611107 dated - 27/09/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Incinerator of 250kg, Auto clave of 1000 kg per batch, Shredder of 150 kg per hour	Metric Tonnes/Day	.

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	BORE WELL	9.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	1.0
Industrial	8.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	0.100	use in dg set
Diesel	4.8	use in Incinerator

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 25/04/2027 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

- 1) This Consent to Establish is valid only for CBWTF in district Sambhal at Plot No. E-25, 26, UPSIDC Industrial Area, Babrala, Tehsil Gunor. The capacity of the CBWTF is incinerator 250 kg/hr with ventury scrubber as APCS and stack height 30 meter from ground level and autoclave 1000 kg per batch and shredder 150 kg/hr.
- 2) No construction shall be done at the proposed site without obtaining prior Environmental Clearance from State Level Environment Impact Assessment Authority, Uttar Pradesh.
- 3) Unit shall install ETP of 10 KLD and shall reuse the treated effluent in cleaning of ventury scrubber.
- 4) No effluent is allowed to discharge outside the premises.
- 5) The water requirement of the unit is 9 KLD out of which 8 KLD shall be used for industrial purpose and 1 KLD for domestic usage.
- 6) The industrial effluent shall be 7.8 KLD which shall be treated through ETP of 10 KLD and the treated effluent 7 KLD shall be reused in process, floor washing and scrubber.
- 7) Unit shall obtain registration under section 10 and 11 of UP Ground Water (Management and Regulations) Act 2019.
- 8) Unit shall install electromagnetic flow meter at the borewell and outlet of ETP.
- 9) Unit shall install web camera at the ETP and online effluent monitoring system at the outlet of ETP and ensure the connectivity wit the server of CPCB and UPPCB.
- 10) Unit shall provide port hole, ladder for emission monitoring and also install online emission monitoring system at the stack of incinerator and also ensure the connectivity with the server of CPCB and UPPCB
- 11) Unit shall install DG sets of 32 KVA, 32 KVA and 10 KVA with acoustic enclosure and stack height as per norms specified under Environment (Protection) Rules 1986.
- 12) Unit shall comply with the provisions of Rule 5 of Bio Medical Waste Management Rules 2016
- 13) Unit shall Operate only after obtaining prior Consent to Operate and authorization from UPPCB.
- 14) Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended, Air (Prevention and Control of Pollution) Act 1981 amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi and Hon'ble Courts in OA no. 200/2014 MC Mehta vs Union of India and others.
- 15) The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986, viz. 75 dBA(day time) and 70 dBA(night time)
- 16) Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016.
- 17) Unit shall dispose the Hazardous Waste i.e. incineration Ash, Waste oil, and ETP Sludge through TSDF.
- 18) Unit shall dispose plastic/glass generated from auto calving and microwaving process through authorized recycler.
- 19) Unit shall establish Miyawaki Forest in premises so as to use the treated effluent within the unit premises. The area may be worked out which should be in consonance with the quantity of effluent.
- 20) Unit shall submit Bank guarantee of Rs. 30,000/- which is 10 percent of total bank guarantee of Rs. 3,00,000/- for establishment of Miyawaki Forest, Hence the unit shall submit bank guarantee of Rs. 3,30,000/- (Rs. Three Lakh Only) within 15 days from the date of issue of this order for the compliance of above conditions.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 26/05/2022 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

AJAY KUMAR SHARMA Digitally signed by AJAY KUMAR SHARMA
Chief Environment Officer Date: 2022.04.26 14:58:37 +05'30'

Dated:- 26/04/2022

Copy To -

Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.



TRUE COPY

AJAY KUMAR SHARMA Digitally signed by AJAY KUMAR SHARMA
Date: 2022.04.26 15:00:11 +05'30'

ANNEXURE R-7/5**ENVIRONMENTAL
CLEARANCE**

**Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)**

To,

The Director
M/S PUNAHCHAKRAN PVT. LTD
9/34, Avas Vikas –III, Ambedkar puram, Panki Road, kalyanpur, Kanpur,
UP -208017

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIS/66542/2021 dated 18 Feb 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC22B032UP160005 |
| 2. File No. | 6497 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 7(d) Common hazardous waste treatment, storage and disposal facilities (TSDFs) |
| 6. Name of Project | Environmental Clearance of common Bio-medical Waste Treatment Facility (CBWTF) proposed by M/s Punahchakran Private Limited at Plot No. E – 25 and E – 26, UPSIDC Industrial Area, Babrala, District – Sambhal, Uttar Pradesh. |
| 7. Name of Company/Organization | M/S PUNAHCHAKRAN PVT. LTD |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 17 Aug 2021 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 13/07/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIS/66542/2021 & SEIAA, U.P File no-6497

Sub: Environmental Clearance for Proposed of Common Bio-Medical Waste Treatment Facility (CBWTF) at Plot No. E – 25 and E–26, UPSIDC Industrial Area, Babrala, Sambhal, U.P., M/s Punahchakran Private Limited.

Dear Sir,

This is with reference to your application / letter dated 11-08-2021, 18-02-2022, 28-03-2022, on above mentioned subject. The matter was considered by 641th SEAC in meeting held on 05-04-2022 and 625th SEIAA in meeting held on 05-07-2022.

A presentation was made by the project proponent along with their consultant M/s Gaurang Environmental Solutions Pvt Ltd to SEAC on 05-04-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Common Bio-Medical Waste Treatment Facility (CBWTF) at Plot No. E – 25 and E–26, UPSIDC Industrial Area, Babrala, Sambhal, U.P., M/s Punahchakran Private Limited.
2. The standard terms of reference in the matter were issued through online portal on 17/08/2021.
3. The proposed project is exempted from Public hearing as per para 7(i) III stage (3)(i)(b) of EIA notification, 2006 & MoEF&CC O.M. dated 27.04.2018 since the site is located in UPSIDC Industrial Area.
4. Final EIA report submitted by the project proponent 18/02/2022.
5. Project brief:

Items	Details			
Project/ Plot area	3601 sq. m. (0.89Acre).			
Geo coordinates of the site	Point	Latitude	Longitude	
	A	28°16'40.29"N	78°25'57.23"E	
	B	28°16'41.49"N	78°25'59.36"E	
	C	28°16'39.78"N	78°26'0.67"E	
Proposed areas to be catered with no of healthcare facilities	D	28°16'38.65"N	78°25'58.48"E	
	Sambhal, Badaun, Aligarh, Hathras, Kasganj and Etah districts of Uttar Pradesh			
	Health care units	2357		
	No. of beds	23417		
	Biomedical waste : 8,818.9 kg/day (approx.)			
Project capacity	S. N.	Particular	Area/Capacity	Nos.
	1.	Incinerator	250 kg/hour	1
	2.	Autoclave	1000 kg/batch	1

	3.	Shredder	150 kg/hour	1
	4.	ETP	10 KLD	1
	5.	Sharp pit	-	1
	6.	Ash pit	-	1
Project Cost	<u>281.25 Lakh</u>			
Power Requirement & Source	32 KW Source : Uttar Pradesh State Electricity Distribution Company limited			
Power backup	DG Set – 32 kVA- 1 No. DG Set – 10 kVA- 1 No.			
Water Requirement & Source	Fresh water : 9.5 KLD Treated Water : 6.5 KLD Total water demand : 16.0 KLD <u>Source</u> : <u>Ground water</u>			
Waste water generation	Process effluent: approx. 6.4 KLD Domestic effluent: approx. 0.6 KLD			
Effluent Treatment Plant & disposal	<u>ETP Capacity: 10 KLD</u> ETP Sludge: disposed off to nearest authorized TSDF			
Fuel Requirement	HSD Incinerator : 35 litre per hour DG set : 5 litre per hour			
Manpower Requirement	38 Persons Skilled: 05 Semi-skilled: 33			
<u>Green Area</u>	1,188.33 sq. m. i.e. 33% of total project area			
<u>EMP Budget</u>	Capital cost : Rs. 59.50 Lakh Recurring cost : Rs. 10.0 Lakh Cost for EMP-Social : 5.7 Lakh			

6. Land use details:

S. No.	Particulars	Area (sq. m)	%
1	Plant shed & office area	1440.40	40
2	Paved & open area	648.18	18
3	Road	324.09	9
4.	Greenbelt & Plantation	1188.33	33
	Total	3601	100

7. Machinery details:

S. N.	Particular	Area/Capacity	Nos.
1.	Plot Area	3601 sq. m.	--
2.	Incinerator	250 kg/hour	1
3.	Autoclave	1000 kg/batch	1
4.	Shredder	150 kg/hour	1
5.	ETP	10 KLD	1
6.	Sharp pit	-	1
7.	Ash pit	-	1

8. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 05-04-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 05-07-2022 and decided to grant of environmental clearance on the proposal as above along

with specific conditions and following standard environmental clearance conditions:

- I. Proposed CBWTF shall comply with the revised guidelines issued by CPCB on December 21st 2016 with respect to location criteria. The proponent/consultant shall submit the certified documents regarding the compliance of location criteria/bed details of HCFs by the competent authority and CMO.
- II. In case, the number of beds is exceeding >10,000 beds in a locality and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance with various provisions notified under the location. Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs.
- III. Project Proponent should adopt 01 village & development them as model village.
- IV. Statutory compliance:
 1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
 4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
 6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration — 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
 7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
 8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities
- V. Air quality monitoring and preservation:
 1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.

3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
 4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
 5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
 6. Masking agents should be used for odour control.
- VI. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NAB L accredited laboratories.
 2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
 3. Process effluent/any waste water should not be allowed to mix with storm water.
 4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
 5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
 6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
 7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
 8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
 9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- VII. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- VIII. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
 2. Provide LED lights in their offices and residential areas
- IX. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
 2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
 3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.

4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
 5. No landfill site is allowed within the CBWTF site.
 6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- X. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- XI. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
 2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
 3. Necessary provision shall be made for fire-fighting facilities within the complex.
 4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
 6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 7. Occupational health surveillance of the workers shall be done on a regular basis.
- XII. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.11 I dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
 5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.

XIII. Miscellaneous:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The criteria pollutant levels namely; SPM, RSPM, SP, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30

days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Sambhal. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically be deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically be deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate Sambhal.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Validity unknown

Digitally signed by Member Secretary
Member Secretary
Date: 7/13/2022 4:31:28 PM



CIN:U90009UP2020PTC136326

Punahchakran Private Limited

Regd. Ofc.- 9/34 Avas Vikas-3, Ambedkarpuram, Panki Road Kalyanpur Kanpur-208017 U.P.
 ☒ punahchakran@gmail.com, ☎ 9956789525, 8707229503, Toll Free-18005725209

पत्रांक संख्या:-PPL/GWD/2022/16

दिनांक-15/07/2022

सेवा में,

क्षेत्रीय प्रबन्धक

उ० प्र० औद्योगिक विकास प्राधिकरण
 1116 जनकपुरी राम जानकी मंदिर के सामने
 नियर शिवाजी पार्क, बरेली

विषय:- औद्योगिक क्षेत्र बबराला में आवंटित भूखण्ड सं० ई-25 एवं ई-26 में प्रास्तवित परियोजना का उत्पाद एवं श्रेणी परिवर्तित करने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक महोदय को अवगत कराना है कि मैसर्स पुनःचक्रण प्राईवेट लिमिटेड को आपके कार्यालय द्वारा उपरोक्त भूखण्ड दिनांक-15/09/2021 जिनका प्रपत्र क्रमशः सं०-SER20210813/1000/1050/19324/SIDC-IA/Babrala व सं०-SER20210813/1000/1051/19325/SIDC-IA/Babrala द्वारा औद्योगिक क्षेत्र बबराला में आवंटित किये गये हैं।

स्वच्छ भारत मिशन कार्यक्रम हेतु उद्योग को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार (MoEF &CC) द्वारा उद्योग स्थापनार्थ पर्यावरण मंजूरी (EC) प्रपत्र संख्या - EC22B032UP160005 दिनांक-13/07/2022 एवं उ० प्र० प्रदूषण नियंत्रण बोर्ड द्वारा औद्योगिक क्षेत्र बबराला में भूखण्ड सं० ई-25 एवं ई-26 में बायोमेडिकल वेस्ट के शोधन/निस्तारण हेतु कामन बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटी (CBWTF) की स्थापना हेतु अनापत्ति प्रमाण पत्र संख्या -138098/UPPCB/Moradabad (UPPCBRO)/CTE/BHIM NAGAR/2021 दिनांक -26/04/2022 को प्रदान किया गया। जिसकी प्रति संलग्न कर प्रेषित है।

अतः महोदय से निवेदन करना है कि आवंटित भूखण्ड सं० ई-25 एवं ई-26 में परियोजना उत्पाद एवं श्रेणी परिवर्तित कर कामन बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटी (CBWTF) स्थापित करने हेतु स्वीकृति प्रदान करने की कृपा करे। जिसकी तकनीकी परियोजना आख्या संलग्न कर प्रेषित है।

सधन्यवाद

भवदीय

मैसर्स पुनःचक्रण प्राईवेट लिमिटेड

(प्रबंध निदेशक)



TRUE COPY

U.P. State Industrial
Development Authority

UPSIDA

Regional Office :

1110, Janakpuri,
Opp. Ram Janki Mandir,
Near Dr. Mahesh Gupta,
Bareilly.

Website: www.Onlineupsidc.com

M/S Punahchakran Private Limited.
9/34, Avas Vikas-3
Ambedkarpuram,
Panki Road Kalyanpur,
Kanpur-208017(UP)

संदर्भ संख्या ११७ /यूपीसीडा/आरओबी/

दिनांक 13/09/2022

विषय:- औद्योगिक क्षेत्र बबराला में आवंटित भूखण्ड सं० ई-25 एवं ई-26 में प्रस्तावित परियोजना का उत्पाद एवं क्षेणी परिवर्तित करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनांक 15.07.2022 का सन्दर्भ लेने का कष्ट करें, जो दिनांक 11.08.2022 को प्राप्त हुआ है जिसके माध्यम से स्वीकृत उत्पाद फॅबीकेशन आफ इण्डस्ट्रीयल इक्यूपमेन्ट के स्थान पर मेडीकल वेस्ट ट्रीटमेंट(CBWTF)फॅसिलिटी में परिवर्तित करने का अनुरोध किया है। जिस हेतु उद्योग को पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार(CMoEF&CC)द्वारा उद्योग स्थानार्थ पर्यावरण मंजूरी(EC)पत्र सं० EC22B0321UP160005 दिनांक 13.07.2022 एवं उ०प्र० प्रदूषण नियन्त्रण बोर्ड द्वारा औद्योगिक क्षेत्र बबराला में आवंटित भूखण्ड सं० ई-25 एवं ई-26 में वाये मेडीकल वेस्ट के शोधन/निस्तारण हेतु कामन वायो मेडीकल वेस्ट ट्रीटमेन्ट फॅसिलिटी(CBWTF) की स्थापना हेतु अनापत्ति प्रमाण पत्र सं० 138098/UPPCB/ Moradabad(UPPCBRO)/CTE/BHM NAGAR/2021 दिनांक 26.04.2022 जारी की है जिसकी प्रति भी संलग्न की है।

उपरोक्त के सम्बन्ध में जैसा कि आप अवगत है कि प्राधिकरण की सभी सर्विसेस ऑनलाइन है। अतः आपसे अनुरोध है कि उत्पाद परिवर्तन का आवेदन निवेश मित्र के माध्यम से ऑनलाइन आवेदन करने का कष्ट करें जिससे आपके उत्पाद परिवर्तन के आवेदन पर विचार किया जा सकें।

भवदीय,

(सन्तोष कुमार)
क्षेत्रीय प्रबन्धक

TRUE COPY

ANNEXURE R-7/8 [COLLY]

Nivesh Mitra
Single Window Portal
 ,Govt. of Uttar Pradesh



Uttar Pradesh State Industrial Development Authority

उत्तर प्रदेश सरकार
 PRADESH

GOVERNMENT OF UTTAR

⇐ Go Back

Application For Change Of Project

Applicant Detail

Project Details

Documents Upload

Accounts Details

Fee Details

Final Form



U.P. STATE INDUSTRIAL DEVELOPMENT CORPORATION LIMITED, KANPUR
 (Head Office: A-1/4, LAKHANPUR, POSTBOX NO. 1050, KANPUR 208024)

Application Form For Change Of Project

To,
 The Regional Manager,
 Regional Office, Bareilly
 BDA Building, Nainital Road Bareilly

Dear Sir/Madam,
 I Hereby submit the request for Change Of Project as per the following details.

A. Applicant Details

Particulars of the Applicant

Constitution of Firm/Company :	Private Limited/LLP		
Name of the Firm/Company :	PUNAHCHAKRAN PRIVATE LIMITED		
Authorised Person :	SH. RAJESH KUMAR		
Pan No :	AALCP5063E	CIN No :	U90009UP2020PTC136326
Phone :	7379559428	Email Id :	punahchakan@gmail.com
Address :	9/34 AMBEDKARPURAM AWAS VIKAS-3 KALYANPUR KANPUR		
Plot No :	E-25	Plot Size :	1801
Application Ref No :	SER20220915/1003/38049/58850		
Application Date :	15/09/2022		
Application Re-submission Date :	15/09/2022		

ShareHolders Details

S.NO	Name	Shares (In %)	Address	Phone No	Email Id
1	Sh. Sarvesh Kumar Sachan	50.00	H-1/50, Awas Vikas-3, Bareilly More, Shahjahanpur	9415457310	ecotech.etech@gmail.com

2	SH. RAJESH KUMAR	50.00	9/34 AMBEDKARPURAM AWAS VIKAS-3 KALYANPUR KANPUR	8707229503	rajesh.sachan42@gmail.com
---	------------------------	-------	--	------------	---------------------------

B. Project DetailsType of industry : **OTHER-MANUFACTURING**Proposed Product : **Bio Medical Waste Treatment Plant****Project Costing Details**Estimated Cost of the project(In Lacs) : **₹149.06** Estimated Employment Generation(In Nos) : **25.00**Estimated Project Start Period(In Months) : **2** Related Work Experience(In Months) : **22****Layout plan of land**Covered area(In %) : **60.00** Open area(In %) : **40.00****Details of the investment(in Rs)**Investment In Land (In Lacs) : **₹26.42** Investment In Building (In Lacs) : **₹30.00**Investment In Machine & Equipments(In Lacs) : **₹70.00** Investment In Other Fixed Assets (In Lacs) : **₹1.03**Investment In Other Expenses (In Lacs) : **₹21.61****Will any fumes be generated in the process of manufacture and if so, their nature and quantity?** **Yes**Fume Quantity : **As per UPPCB norms (copy of NOC & EC Enclosed with** Fume Nature : **Gaseous****Industrial Category** **Red****Industrial Effluents :**

Name	Quantity	Chemical composition
(i)Liquid	Zero Liquid Discharge	AS PER UPPCB NORMS
(ii)Solid	AS PER UPPCB NORMS	AS PER UPPCB NORMS
(iii)Gaseous	AS PER UPPCB NORMS	AS PER UPPCB NORMS

Is ETP Required: **Yes****Proposed effluent treatment measures :**

1. Effluent Treated By 10KLD Effluent Treatment Plant	2. Main Unit- Bar Screen, Oil & Grease Trap, Equalization Tank, Primary Settling Tank, Aeration Tank,	3. Secondary Settling Tank, Filter Feed Tank, Clear Water Tank, Sludge Drying Bed, Multi Grade Filter E
---	---	---

Power Requirement (in KW)In KW : **32****Other Relevant Information**Net Worth(In Lac) : **₹544.70** Is Project Require Expansion :
Net Turnover(In Lac) : **₹165.00**Whether The Company Is 100% Export Oriented Industry : **No**

Applicant Priority Category Specification :

C. Documents Upload

S.NO	CheckList	Checklist Description	Document uploaded
1	Affidavit	Affidavit for change of project	AFFIDAVIT & BOARD RESOLUTION.pdf
2	Project Profile	Detailed Project Report	DETAILED PROJECT REPORT.pdf

D. Payment

Dated: September 15, 2022

Statement of Estimated Deposits

Application Reference Number	SER20220915/1003/38049/58850	NM Unit ID	UPSWP21148727603
Applied in the name of	SH. RAJESH KUMAR	Address	9/34 AMBEDKARPURAM AWAS VIKAS-3 KALYANPUR KANPUR
Payment Mode	Nivesh Mitra Payment Gateway	Transaction Ref No	71338002
Payment Received Date	9/15/2022 12:00:00 AM	Payment Status	Payment Completed

Plot No	E-25	Applicable Fees	₹1180.00
Plot Area	1801 SQmts.	Total Applicable Charges	₹1180.00

S.NO	Description	Amount
A. Applicable Fees		
1	Processing Fee Against Change of Project	1000.00
2	GST 18% on Processing Fee Against Change of Project	180.00
Total Applicable Fees		₹1180.00
Total Payable		₹1180.00

Disclaimer:The information given in the above application is true to the best of my knowledge and belief. The general conditions for allotment of plot/shed and grant of lease indicated in this application form for allotment of plot/shed in the industrial area has been read carefully and understood by me and are fully acceptable to me. I further agree to abide by any and all changes made in the general conditions by the corporation from time to time.



Nivesh Mitra
Single Window Portal
 ,Govt. of Uttar Pradesh



Uttar Pradesh State Industrial Development Authority

उत्तर प्रदेश सरकार
 PRADESH

GOVERNMENT OF UTTAR

⇌ Go Back

Application For Change Of Project

Applicant Detail

Project Details

Documents Upload

Accounts Details

Fee Details

Final Form



U.P. STATE INDUSTRIAL DEVELOPMENT CORPORATION LIMITED, KANPUR
 (Head Office: A-1/4, LAKHANPUR, POSTBOX NO. 1050, KANPUR 208024)

Application Form For Change Of Project

To,
 The Regional Manager,
 Regional Office, Bareilly
 BDA Building, Nainital Road Bareilly

Dear Sir/Madam,
 I Hereby submit the request for Change Of Project as per the following details.

A. Applicant Details

Particulars of the Applicant

Constitution of Firm/Company :	Private Limited/LLP		
Name of the Firm/Company :	PUNAHCHAKRAN PRIVATE LIMITED		
Authorised Person :	SH. RAJESH KUMAR		
Pan No :	AALCP5063E	CIN No :	U90009UP2020PTC136326
Phone :	7379559428	Email Id :	punahchakan@gmail.com
Address :	9/34 AMBEDKARPURAM AWAS VIKAS-3 KALYANPUR KANPUR		
Plot No :	E-26	Plot Size :	1800
Application Ref No :	SER20220915/1003/38053/58853		
Application Date :	15/09/2022		
Application Re-submission Date :	15/09/2022		

ShareHolders Details

S.NO	Name	Shares (In %)	Address	Phone No	Email Id
1	Sh. Sarvesh Kumar Sachan	50.00	9/34 AMBEDKARPURAM AWAS VIKAS-3 KALYANPUR KANPUR	9415457310	ecotech.etech@gmail.com

2	SH. RAJESH KUMAR	50.00	9/34 AMBEDKARPURAM AWAS VIKAS-3 KALYANPUR KANPUR	8707229503	rajesh.sachan42@gmail.com
---	------------------------	-------	--	------------	---------------------------

B. Project DetailsType of industry : **OTHER-MANUFACTURING**Proposed Product : **Bio Medical Waste Treatment Plant****Project Costing Details**Estimated Cost of the project(In Lacs) : **₹149.04** Estimated Employment Generation(In Nos) : **25.00**Estimated Project Start Period(In Months) : **2** Related Work Experience(In Months) : **22****Layout plan of land**Covered area(In %) : **60.00** Open area(In %) : **40.00****Details of the investment(in Rs)**Investment In Land (In Lacs) : **₹26.40** Investment In Building (In Lacs) : **₹30.00**Investment In Machine & Equipments(In Lacs) : **₹70.00** Investment In Other Fixed Assets (In Lacs) : **₹1.03**Investment In Other Expenses (In Lacs) : **₹21.61****Will any fumes be generated in the process of manufacture and if so, their nature and quantity?** **Yes**Fume Quantity : **As per UPPCB norms (copy of NOC & EC Enclosed with** Fume Nature : **Gaseous****Industrial Category** **Red****Industrial Effluents :**

Name	Quantity	Chemical composition
(i)Liquid	Zero Liquid Discharge	AS PER UPPCB NORMS
(ii)Solid	AS PER UPPCB NORMS	AS PER UPPCB NORMS
(iii)Gaseous	AS PER UPPCB NORMS	AS PER UPPCB NORMS

Is ETP Required: **Yes****Proposed effluent treatment measures :**

1. Effluent Treated By 10KLD Effluent Treatment Plant	2. Main Unit- Bar Screen, Oil & Grease Trap, Equalization Tank, Primary Settling Tank, Aeration Tank,	3. Secondary Settling Tank, Filter Feed Tank, Clear Water Tank, Sludge Drying Bed, Multi Grade Filter,
---	---	--

Power Requirement (in KW)In KW : **32****Other Relevant Information**Net Worth(In Lac) : **₹544.70** Is Project Require Expansion :
Net Turnover(In Lac) : **₹165.00**Whether The Company Is 100% Export Oriented Industry : **No**

Applicant Priority Category Specification :

C. Documents Upload

S.NO	CheckList	Checklist Description	Document uploaded
1	Affidavit	Affidavit for change of project	AFFIDAVIT & BOARD RESULATION.pdf
2	Project Profile	Detailed Project Report	DETAILED PROJECT REPORT .pdf

D. Payment

Dated: September 15, 2022

Statement of Estimated Deposits

Application Reference Number	SER20220915/1003/38053/58853	NM Unit ID	UPSWP21148727604
Applied in the name of	SH. RAJESH KUMAR	Address	9/34 AMBEDKARPURAM AWAS VIKAS-3 KALYANPUR KANPUR
Payment Mode	Nivesh Mitra Payment Gateway	Transaction Ref No	71338088
Payment Received Date	9/15/2022 12:00:00 AM	Payment Status	Payment Completed

Plot No	E-26	Applicable Fees	₹1180.00
Plot Area	1800 SQmts.	Total Applicable Charges	₹1180.00

S.NO	Description	Amount
A. Applicable Fees		
1	Processing Fee Against Change of Project	1000.00
2	GST 18% on Processing Fee Against Change of Project	180.00
Total Applicable Fees		₹1180.00
Total Payable		₹1180.00

Disclaimer:The information given in the above application is true to the best of my knowledge and belief. The general conditions for allotment of plot/shed and grant of lease indicated in this application form for allotment of plot/shed in the industrial area has been read carefully and understood by me and are fully acceptable to me. I further agree to abide by any and all changes made in the general conditions by the corporation from time to time.



TRUE COPY

ANNEXURE R-7/9 [COLLY]

**U.P. State Industrial
Development Authority**



Regional Office, Bareilly
 UPSIDC
 BDA Building, Nainital Road
 Bareilly
 Tel No. : 0581-2543891
 Email ID: rmbareilly@upsidc.com
 Website: www.onlineupsidc.com

Ref.No : SER20220915/1003/38049/58850/SIDC-IA/Babralla

Date:19/09/2022

To,

PUNAHCHAKRAN PRIVATE LIMITED
 9/34 AMBEDKARPURAM AWAS VIKAS-3 KALYANPUR KANPUR



Subject :- Approval of Change Of Project for Plot No: E-25 at I.A. Babralla

Dear Sir/Madam,

Please refer to your application dated: **15/09/2022** through which you have applied for the sanction/approval of change of project for the plot no. **E-25** at I.A. **Babralla**. The revised project details is are as below :-

Product Details

Type of industry : **OTHER-MANUFACTURING**

Proposed Product : **Bio Medical Waste Treatment Plant**

Project Costing Details

Estimated Cost of the project(In Lacs) : **₹149.06** Estimated Employment Generation(In Nos) **25.00**

Estimated Project Start Period(In Months) : **2** Related Work Experience(In Months) : **22**

Layout plan of land

Covered area(In %) : **60.00** Open area(In %) : **40.00**

Details of the investment(in Rs)

Investment In Land (In Lacs) : **₹26.42** Investment In Building (In Lacs) : **₹30.00**

Investment In Machine & Equipments(In Lacs) **₹70.00** Investment In Other Fixed Assets (In Lacs) : **₹1.03**

Investment In Other Expenses (In Lacs) : **₹21.61**

- Please submit NOC of Pollution Control Board and all other certificates/approvals required for the changed project.

S.NO	List Of Additional Clauses
1	As per Instruction of CEO Sir as above NOC by UP Government and Environment Clearance by Ministry of Environment forest and Climate Change has cleared. So Project of Bio Medical Waste Treatment Plant can be changed.

Your's faithfully,
 For U.P. STATE INDUSTRIAL DEVELOPMENT AUTHORITY

SANTOSH KUMAR
 H KUMAR
 Digitally signed by SANTOSH KUMAR
 Date: 2022.09.19 17:35:10 +05'30'
 Santosh Kumar
 (Regional Manager)

U.P. STATE INDUSTRIAL DEVELOPMENT AUTHORITY
 CIN No - U26960UP1961SGC002834, Head Office, Kanpur
 A-1/4, Lakhapur, Kanpur-208024
 Telephone No-0512-2582851-53(PBX), Fax No.-0512-2580797

**U.P. State Industrial
Development Authority**



Regional Office, Bareilly
UPSIDC
BDA Building, Nainital Road
Bareilly
Tel No. : 0581-2543891
Email ID: rmbareilly@upsidc.com
Website: www.onlineupsidc.com

Ref.No : SER20220915/1003/38053/58853/SIDC-IA/Babralla

Date:19/09/2022

To,

PUNAHCHAKRAN PRIVATE LIMITED
9/34 AMBEDKARPURAM AWAS VIKAS-3 KALYANPUR KANPUR



Subject :- Approval of Change Of Project for Plot No: E-26 at I.A. Babralla

Dear Sir/Madam,

Please refer to your application dated: **15/09/2022** through which you have applied for the sanction/approval of change of project for the plot no. **E-26** at I.A. **Babralla**. The revised project details is are as below :-

Product Details

Type of industry : **OTHER-MANUFACTURING**

Proposed Product : **Bio Medical Waste Treatment Plant**

Project Costing Details

Estimated Cost of the project(In Lacs) : **₹149.04** Estimated Employment Generation(In Nos) **25.00**

Estimated Project Start Period(In Months) : **2** Related Work Experience(In Months) : **22**

Layout plan of land

Covered area(In %) : **60.00** Open area(In %) : **40.00**

Details of the investment(in Rs)

Investment In Land (In Lacs) : **₹26.40** Investment In Building (In Lacs) : **₹30.00**

Investment In Machine & Equipments(In Lacs) **₹70.00** Investment In Other Fixed Assets (In Lacs) : **₹1.03**

Investment In Other Expenses (In Lacs) : **₹21.61**

1. Please submit NOC of Pollution Control Board and all other certificates/approvals required for the changed project.

S.NO	List Of Additional Clauses
1	As per Instruction of CEO Sir as above NOC by UP Government and Environment Clearance by Ministry of Environment forest and Climate Change has cleared. So Project of Bio Medical Waste Treatment Plant can be changed.

Your's faithfully,
For U.P. STATE INDUSTRIAL DEVELOPMENT AUTHORITY

SANTOSH KUMAR
Digitally signed by
SANTOSH KUMAR
Date: 2022.09.19
17:40:25 +05'30'

Santosh Kumar
(Regional Manager)

U.P. STATE INDUSTRIAL DEVELOPMENT AUTHORITY
CIN No - U26960UP1961SGC002834, Head Office, Kanpur
A-1/4, Lakhanpur, Kanpur-208024
Telephone No-0512-2582851-53(PBX), Fax No.-0512-2580797



TRUE COPY

F. No. IA3-22/19/2021-IA.III [E 164361] ANNEXURE R-7/10
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated: 20th September, 2021

ORDER

Sub: Directions under Section 5 of the Environment (Protection) Act, 1986 to not grant or renew CTO unless Environment Clearance, as applicable, has been obtained – regarding.

Whereas, prior Environmental Clearance is a statutory requirement for project/activities covered in the schedule of the EIA Notification 2006, issued under section 3 of the Environment (Protection) Act, 1986.

2. And whereas, obtaining the consents under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 is mandatory for all industrial units in Red, Orange and Green categories.

3. And whereas, the grant of EC and Consents are requirements under different statutes and are not inter-dependent and can be carried out as a parallel process.

4. And whereas, many a times it has been observed that while industrial units are in possession of valid 'Consent to Establish' (CTE)/ 'Consent to Operate' (CTO) issued by State Pollution Control Boards (SPCBs)/ UT Pollution Control Committees (UTPCC), however, they have not obtained the Environmental Clearance (EC), even though it was required as per provisions of EIA Notification 2006.

5. And whereas, it has been observed that this situation is arising because majority of the SPCBs/ UTPCCs are issuing CTE/CTO to projects without ascertaining the applicability of prior EC to projects/ activities, resulting in an avoidable situation of closure for even those industries also who seek to carry out their activities following due procedure.

6. Now therefore, in exercise of powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government, hereby directs that all SPCB/UTPCC shall:

- i. Ascertain the applicability of EIA Notification at the time of grant/renewal of CTE and stipulate appropriate condition for obtaining Environmental Clearance (EC), if applicable, before construction/commencement of project/activity.
- ii. Ensure that the project proponent possesses a valid Prior EC in terms of the extant EIA Notification, if applicable, at the time of grant/renewal of CTO and no CTO shall be granted or renewed unless EC, if applicable, has been obtained.

7. This is issued with the approval of the Competent Authority.


 (A K Agrawal)
 Director

To

Chairmen of all State/UT Pollution Control Boards and Pollution Control Committees

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to AS(RA)/JS(SKB)
5. Chairman of all the Expert Appraisal Committees
6. Chairperson/Member Secretaries of all the SEIAAs/SEACs
7. All the Officers of IA Division, MOEFCC
8. Website MoEF&CC/ Guard file.


 TRUE COPY

F. No. 20/2/2020-HSMD
 Government of India
 Ministry of Environment, Forest & Climate Change
 (HSM Division)

ANNEXURE R-7/11

Indira Paryavaran bhawan,
 Jorbagh Road, Aliganj
 New Delhi-110003

Dated: April 01, 2022

Office Memorandum

Subject: Alleged Non Compliance of Biomedical Waste Management Rules, 2016 and Revised CPCB Guidelines in the State of Uttar Pradesh by SEIAA and SEAC with respect to grant Environmental Clearance for CBWTF- regarding.

Reference may kindly be made to a representation received from M/s Paryavaran Bachao Welfare Society, Agra regarding alleged Non Compliance of Biomedical Waste Management Rules, 2016 and Revised CPCB Guidelines in the State of Uttar Pradesh by SEIAA and SEAC while according Environmental Clearance for CBWTF in the State. A copy of the representation is attached for reference.

2. The communication highlights that the SEIAA and SEAC of Uttar Pradesh is not taking into consideration the Biomedical Waste Management Rules, 2016 and Revised CPCB Guideline provisions while according Environmental Clearance for CBWTFs.

3. In view of the above, it is requested to kindly examine the matter as per provisions stipulated under Biomedical Waste Management Rules, 2016 and respective CPCB guidelines. It is to emphasize here that the provisions contained in guidelines may be strictly followed while giving clearance to new facilities through Gap-Analysis. Further, CPCB may ensure the compliance through regular monitoring. An Action taken Report may also kindly be provided to the Ministry.

Encl: As above



(Ved Prakash Mishra)
 Director (HSMD)

To

1. The Member Secretary
 Central Pollution Control Board,
 Parivesh Bhawan, East Arjun Nagar,
 Delhi-110032
2. The Member Secretary
 U.P. Pollution Control Board
 Building No. TC 12 V, Vibhuti Khand,
 Gomti Nagar, Lucknow 226010.
3. The Chairman,
 State Level Environment Impact Assessment Authority,
 Vineet Khnad-1, Gomti Nagar,
 Lucknow-226010, Uttar Pradesh.



TRUE COPY



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या-

733/50, सी-7/N.O.C.-733/2022

दिनांक

3/8/22

पंजीकृत/ई-मेल

सेवा में,

निदेशक,

पर्यावरण निदेशालय, उ०प्र०./

सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ०प्र०

विनीत खण्ड-1, गोमती नगर, लखनऊ-226010

ANNEXURE R-7/12

विषय:- Common Bio-medical Waste Treatment Facility at Plot No.-E-25 & E-26, UPSIDC Industrial Area, Babrala, District-Sambhal, U.P., M/s Punah Chakran Pvt. Ltd. File No. 6497/Proposal No. SIA/UP/MIS/ 66542/2021 के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र सं०-245/पर्या./6497/2022 दिनांक 28.05.2022 का संज्ञान ले, जिसके द्वारा प्लॉट नं०-ई-25 एवं ई-26 यू०पी०एस०आई०डी०सी०, इण्डो एरिया, बबराला, जिला-सम्भल में मै० पुनःचक्रण प्रा०लि० द्वारा प्रस्तावित संयुक्त जैव चिकित्सा उद्योग व्यवस्था के सम्बन्ध में गैप एनालिसिस करते हुए फैंक्चुअल रिपोर्ट उपलब्ध कराया जाना है।

उक्त पत्र दिनांक 28.05.2022 के क्रम अवगत कराना है कि प्रस्तावित इकाई मै० पुनःचक्रण प्रा०लि० द्वारा 75 कि०मी० परिधि के अन्दर जैव चिकित्सा अपशिष्ट का निस्तारण किया जाना प्रस्तावित है जिसमें जनपद मुरादाबाद, सम्भल, बदायूं, अलीगढ़, हाथरस, एटा, कासगंज एवं बुलन्दशहर आच्छादित है।

इकाई द्वारा बोर्ड में प्रेषित सूचना एवं बोर्ड में उपलब्ध अभिलेखों के आधार पर उक्त आच्छादित जनपदों में बायो मेडिकल वेस्ट का विवरण निम्नवत् है-

क्र०सं०	जनपद	बेडेड एचसीएफ	नॉन-बेडेड एचसीएफ	बेड की संख्या	आच्छादित फैसिलिटी
1-	मुरादाबाद	481	707	6699	<ul style="list-style-type: none"> सुशीला बायोमेडिकल (संचालित) भगवतसरन (प्रस्तावित)
2-	सम्भल	111	252	1034	<ul style="list-style-type: none"> मै० पुनःचक्रण प्रा०लि० (प्रस्तावित)
3-	बदायूं	147	30	1988	--
4-	अलीगढ़	474	387	9512	--
5-	हाथरस	148	207	1822	--
6-	एटा	122	128	1319	--
7-	कासगंज	81	102	1043	--
8-	बुलन्दशहर	293	243	4482	--
कुल बेड		1857	2056	27899	
जैव चिकित्सा अपशिष्ट की मात्रा कि०ग्रा० में			102.8 कि०ग्रा०	6974.75 कि०ग्रा०	कुल-7080.55 कि०ग्रा०

..2 / -

टी. सी. - 12 वी. विंग्स ब्लॉक
गोमतीनगर, लखनऊ-226010
दूरभाष-272631, 2720828, 2720691, 2720681
फैक्स 0522-2720784
ई-मेल-info@uppcb.com
वेबसाइट: www.uppcb.com

T.C. 12 - V, Vibhuti Khand
Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691, 2720681
Fax: 0522 - 2720784
Email: info@uppcb.com
Web Site: www.uppcb.com

(2)

बोर्ड में उपलब्ध अभिलेखों को दृष्टिगत रखते हुए केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाइन्स के अनुसार प्रस्तावित इकाई में पुनःचक्रण प्रा0लि0 के 75 कि०मी० परिधि में गैप एनालिसिस निम्नानुसार है-

S.No.	Coverage area (pL indicate areas covered by a CBWTF in the State/UT)	No. of HCFs		No. of Beds covered	Total estimated BMW generated in kg/day	Total existing treatment capacity in Kg					Total BMW Treated and Disposed in Kg/day	Gap between total BMW Generation and the Existing BMW Treatment Capacity in Kg	Remarks (Whether additional Treatment Capacity is required or not)	
		Bedded	Non-bedded			Incineration	Autoclaving/ Hydroclaving/ microwaving	Chemical disinfection	Deep burial	Any other mode of disposal			Yes	No
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	75 Km	1857	2056	27899	7080.55 kg/day	300 kg/hour	1500 Litre Per Hour				4800	2280.55	Yes	

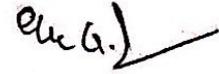
केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाइन के बिन्दु संख्या 2 (वी) में गैप एनालीसीस को अग्रिम 10 वर्षों हेतु किया जाना है। वर्तमान में उक्त आच्छादित जनपदों से जनित बायो मेडिकल वेस्ट तथा उक्त जनपदों में जैव चिकित्सा अपशिष्ट प्रबंधन व्यवस्थाओं की क्षमता में 2280.55 कि०ग्रा० का गैप है। उपरोक्त रिपोर्ट अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

भवदीय



(अजय कुमार शर्मा)

सदस्य सचिव




TRUE COPY



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

ANNEXURE R-7/13

Form 3 (A)

[See Rule 8(1)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000758			
Name of the Owner	RAJESH KUMAR		
Designation पद	Authorized Person	Company Name कंपनी का नाम	Punahchakran Private Limited
Company Address कंपनी का पता	Plot No.- E-25, 26 UPSIDC, Industrial Area, Babral	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	9/34 AMBEDKARPURAM AWAS VIKAS-3, KALYANPUR KANPUR	Application Form Serial No.	SMBL0422RIN0042
Date of Submission	29/04/2022	Specimen Signature	
Location Particulars			
District	Sambhal	Block	GUNNAUR
Plot No./Khasra No.	E-25, 26	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	10/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	90.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	4.50
Date of Energization (In Case of Electric Pump)		11/05/2022	

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Date :22/08/2022

Place:Sambhal

This certificate is electronically generated and does not require digital signature

TRUE COPY



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

ANNEXURE R-7/14

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC011464

VALID FROM 22/08/2022 TO 21/08/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202205000571			
Name of the Owner	RAJESH KUMAR		
Designation पद	Authorized Person	Company Name कंपनी का नाम	Punahchakran Private Limited
Company Address कंपनी का पता	Plot No.- E-25, 26 UPSIDC, Industrial Area, Babral	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	9/34 AMBEDKARPURAM AWAS VIKAS-3, KALYANPUR KANPUR	Application Form Serial No.	SMBL0522NIN0018
Date of Submission	18/05/2022	Specimen Signature	
Location Particulars			
District	Sambhal	Block	GUNNAUR
Plot No./Khasra No.	E-25, 26	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	28/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	90.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	4.50
Date of Energization (In Case of Electric Pump)		29/05/2022	
Maximum Allowable Rate of Withdrawal (m³/hr.):	4.50	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	2700.00	Recharge Required	5400.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 5400.00 cubic meter, as specified under the application form.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization

- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :22/08/2022

Place:Sambhal

This certificate is electronically generated and does not require digital signature



TRUE COPY

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 622 OF 2022

Aniruda Panwar

....Applicant

Versus

Ministry of Environment, Forest and Climate Change & Ors.

....Respondents

KNOW ALL to whom these present shall come that I/We, the Respondent Nos. 7 and 8 in the captioned Application, do hereby appoint Utkarsh Sharma, Advocate to be my/our Advocate in the above-noted case and authorize him: -

TO act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard

TO sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents and do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case in all its stages

TO initiate and conduct execution proceedings.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the aforesaid matter as my/our

done by me/us to all intents and purposes and that it shall keep constant touch with the advocate to seek updates of

reby confirm and affirm that every application, pleadings, mission, etc. counter-signed by us is drafted/submitted on instructions and I/WE shall not dispute its veracity.

undersigned do hereby agree not to hold the Advocate or his responsible for the result of the said case.

undersigned do hereby agree that the fee settled is only in case exclusively in the above Court. I/We the undersigned her, agree that in the event of the whole or part of the fee us to be paid to the advocate remaining unpaid he shall be draw from the prosecution of the said case until the unpaid



IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this 8th day of October, 2022.

Accepted subject to the terms of the fees.

Utkarsh Sharma
ADVOCATE

[UP 2599/2011]

CLIENT

PUNACHAKRAN PVT. LTD.

CLIENT

[RESPONDENT No.8]

Director

[RESPONDENT No.7]